

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**WESTERN ZONE BENCH, PUNE****AT PUNE**

APPEAL NO. 434 OF 2025

Jadavji Ravji Vekariya

...Appellant

VersusState Level Environment Impact Assessment
Authority (SEIAA), Gujarat & Ors.

...Respondents

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PUNE

DATE: 11/02/2026



ADVOCATE FOR APPELLANT

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

AT PUNE

APPEAL NO. 434 OF 2025

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State Level Environment Impact Assessment
Authority (SEIAA), Gujarat & Ors.

...Respondents

**ADDITIONAL REPLY ON BEHALF
OF THE APPELLANT**

MAY IT PLEASE THE HON'BLE TRIBUNAL

The Appellant above-named most respectfully submits this reply along with supporting documents to clarify the factual position regarding the mining lease and the status of the road in its vicinity:

1. The State Level Environment Impact Assessment Authority (SEIAA), Gujarat, vide its letter No. SEIAA/GUJ/Gen-195/13/2026 dated 05/01/2026, directed the Appellant to submit a certificate from the competent authority clarifying whether the road passing in the vicinity of the lease area (Survey No. 639 Paiki, Village: Kera) is a public road or not. Copy of the letter dated 05/01/2026 is annexed hereto and marked as **ANNEXURE – A-1**.
2. The Appellant further submits that in strict compliance with the aforementioned direction, the Appellant submitted a formal application to the Deputy Executive Engineer, Roads and Buildings Sub-Division (Panchayat), Bhuj-Kutch. Copy of the application of

the Appellant alongwith its English Translation is annexed hereto and marked as ANNEXURE – A-2.

3. The Appellant further submits that the Deputy Executive Engineer's Office, Panchayat R&B Sub-division, Bhuj-Kutch, issued a Certificate (No. DEE/CERTIFY/BALADIYA/73) dated 31/01/2026. The certificate explicitly clarifies the following:

- With reference to an earlier opinion dated 01/07/2025, the road constructed is **private**, built at the owner's own cost and for their own purpose.
- The road in question is **not found in government records**.
- This clarification was issued after a thorough verification of official records.

Copy of the letter dated 31/01/2026 is annexed hereto and marked as ANNEXURE – A-3.

4. The Appellant has submitted the Joint Village Map for Kera and Baladiya. This map shows the lease area of Jadavji Ravji Vekariya (Valani) in Survey No. 639. The map further confirms that the existing road does not appear in the official village records, supporting the private status of the road. Copy of the village map is annexed hereto and marked as ANNEXURE – A-4.

5. The Appellant submits that the Scheme of Mining Plan for the Blacktrap mineral lease (QL: 13074) over 04.00.00 hectares in Survey No.639 Paiki was approved by the Geologist, Kachchh-West. This plan covers the period from 2023-24 to 2027-28 and includes detailed environmental safety and mine closure measures.

Copy of the mining plan is annexed hereto and marked as ANNEXURE – A-5.

6. The Appellant submits that the District Inspector of Land Record (DILR) sheet provides the exact coordinates for the lease area. These coordinates (Pillars 1 to 5) are consistent with those approved in the official Mining Plan.

- **Pillar 1:** Lat 23°05'04.4" N, Long 69°38'29.5" E.
- **Pillar 2:** Lat 23°05'04.3" N, Long 69°38'33.3" E.
- **Pillar 3:** Lat 23°04'55.7" N, Long 69°38'33.8" E.

Copy of the DILR sheet is annexed hereto and marked as ANNEXURE – A-6.

7. The Appellant submits that in view of the above-supported documents and clarifications, it is established that the road in the vicinity is private and not a public thoroughfare, and the lease area is properly demarcated as per the approved plans. Thus, it is prayed that the impugned order may be quashed and set aside and the case be remitted back to the Respondent No.1 to consider it from the stage of reappraisal of the application for grant of EC in view of the documents submitted above.

Date: 11/02/2026

Place: Pune



Advocate for Appellant

RG. SERIAL No. 27
BOOK No. 1
PAGE No. 3
DATE : 11 FEB 2026

**BEFORE THE NATIONAL GREEN TRIBUNAL, WESTERN
ZONE BENCH, PUNE, AT PUNE**

Appeal No.434 of 2025(WZ)

JADVAJI RAVIJI VEKARIYA

... APPELLANT

Versus

SEIAA, GUJARAT & Anr

... RESPONDENT

A F F I D A V I T

MAY IT PLEASE THE HON'BLE TRIBUNAL:

I, Mr. JADVAJI RAVJI VEKARIYA, adult, Occu.: business, having address at Survey No.639 Paiki, Village – Kera, Taluka – Bhuj, District-Kachch, State- Gujarat 370430 do hereby state on solemn affirmation as under: -

I am the Appellant above named and responsible for day to day administration of my business. As such, I have gone through the Additional Reply and annexure thereto being filed today. I find that the contents therein are true and correct to the best of my knowledge and belief and which may be treated as part and parcel of the present affidavit.

WHATEVER STATED ABOVE is true and correct to the best of my knowledge and belief. In witness whereof I have signed hereunder at Bhuj-kutch on 11th day of FEBRUARY 2026

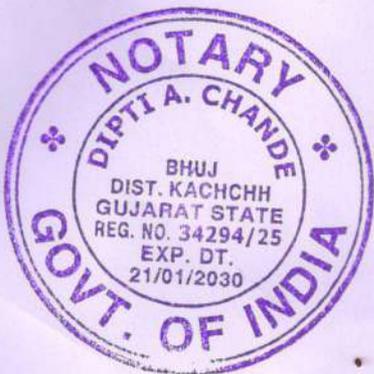


બેદખત રાજીવેકરીયા

DEPONENT
SOLEMNLY AFFIRMED
BEFORE ME

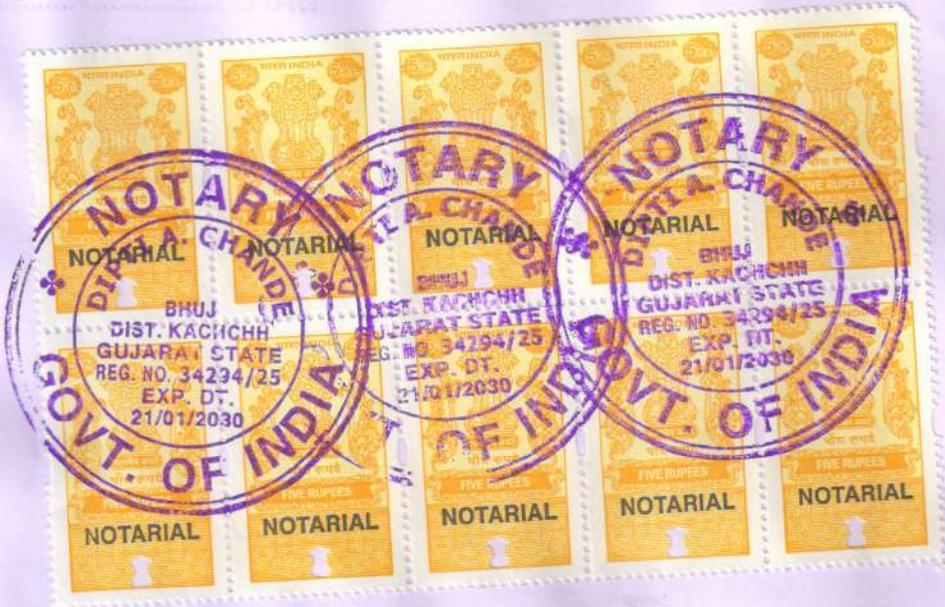
D. Chande

DIPTI A. CHANDE
NOTARY
GOVT. OF INDIA



બેદખત રાજીવેકરીયા

11 FEB 2026



11 FEB 2026

The Notary Public does not assume any responsibility liability for legality of any contents of documents, identity of executors/witnessed identifiers and fulfilment of any legal requirements.

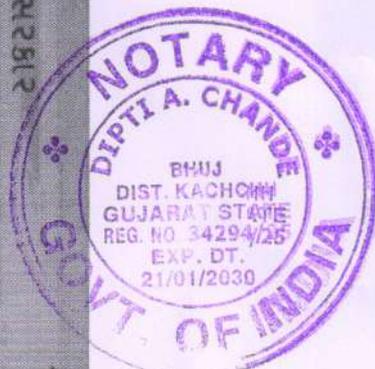
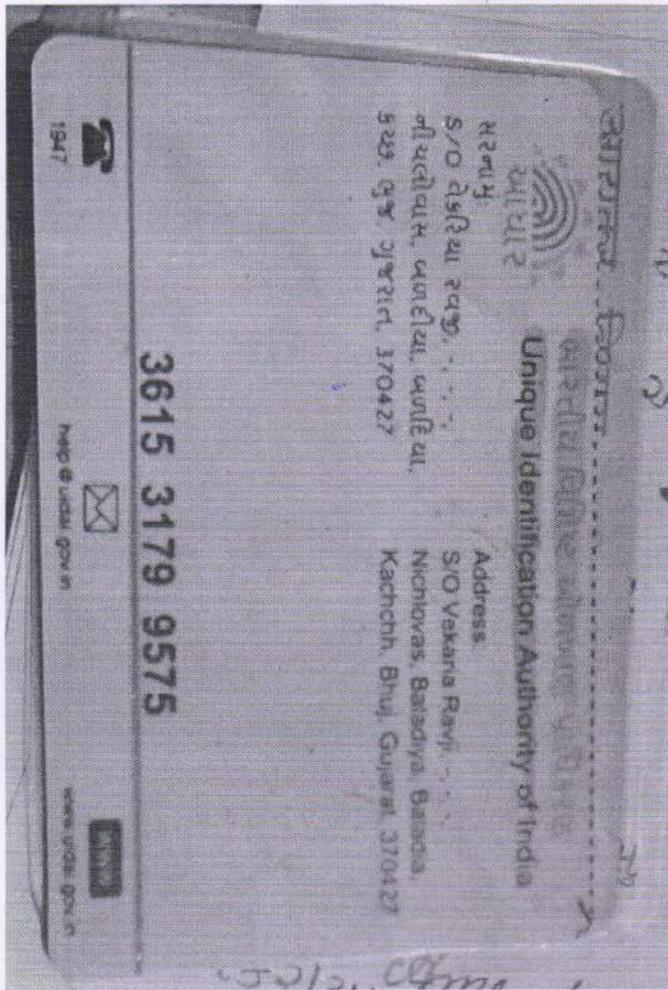
જાડાવજી રાવજી વેક્રીયા
 JADAVJI RAUJI VEKRIYA





અલ્લુ

રવિ જાડવજી



ANNEXURE-A-1

**DIPALI TANK
MEMBER SECRETARY
SEIAA (GUJARAT)**



**STATE LEVEL ENVIRONMENT
IMPACT ASSESSMENT
AUTHORITY
GUJARAT**

No. SEIAA/GUJ/Gen-195/13 /2026

Date: 5 JAN 2026

To,

Jadva Ravji Valani,

Survey no. 639 Paiki Govt. Land, Village- Kera, Taluka- Bhuj, Dist-Kutch (Gujarat).

jadavmine27@gmail.com

Sub: To (i) submit a certificate/NOC of competent authority clarifying for the road passing in the vicinity of lease area is public road or not, (ii) demarcate mining lease area through the District Inspector of Land Record (Appeal No. 434/2025).

Sir,

With reference to subject cited, it is known that you have filed an appeal before the Hon'ble NGT with reference to the order issued by SEIAA after due re-appraisal of EC issued by the then DEIAA.

During the course, you have submitted the letter dated 01-07-2025 issued by Deputy Executive Engineer, Panchayat Road and Building Sub-Division.

In view of above, you are instructed to (i) submit a certificate/NOC of competent authority clarifying for the road passing in the vicinity of lease area is public road or not, (ii) demarcate mining lease area through the District Inspector of Land Record as per the coordinates mentioned in the approved mining plan.

This is issued with the approval of SEIAA.

Thanking you.

Yours faithfully,

Dipali Tank
(Dipali Tank)

Member Secretary, SEIAA.



ANNEXURE-A-2

જાદવજી દવજી વેકરીયા
ગામ : બળદીયા,
તા. ભુજ (કચ્છ).
તા.

પ્રતિ,
નાયબ કાર્યપાલક ઈજનેરશ્રી,
માર્ગ અને મકાન પેટા વિભાગ (પંચાયત)
ભુજ-કચ્છ.

વિષય : ગુજરાત રાજ્ય પર્યાવરણ અસર મુલ્યાંકન સભા મંડળના તા. ૦૫/૦૧/૨૦૨૬ ના પત્ર બાબતે.

સાહેબશ્રી,

સંવિનય જયભારત સહ ઉપરોક્ત વિષય અન્વયે જણાવવાનુંકે, મોજે : કેરા મધ્યે ચાલતી બ્લેકટ્રેપ લીઝ નં. ૧૩૦૭૪ કાર્યરત છે જે અન્વયે આપની કચેરી ધ્વારા તા. ૦૧/૦૭/૨૦૨૫ થી અભિપ્રાય આપેલ છે.

સદર બાબતે વિષયીત પત્રથી સ્પષ્ટતા તેમજ સર્ટીફિકેટ આપવા બાબતે સૂચવેલ છે જે બાબતે યોગ્ય કરવા નમ્ર વિનંતી છે.

બિડાણ: (૧) સ્ટેટ લેવલ એન્વાયરમેન્ટ ઓથોરીટીનો
તા. ૦૫/૦૧/૨૦૨૬ નો પત્ર
(૨) આપની કચેરીનો તા. ૦૧/૦૭/૨૫ નો પત્રની
નકલ

આપના વિશ્વાસુ,

જાદવજી દવજી વેકરીયા,
(જાદવજી રવજી વેકરીયા)

Deputy Executive Engineer
R & B (Panchayat) Sub Division
Bhuj-Kachchh.

TRANSLATION OF ANNEXURE-A-2

Jadavji Ravji Vakariya
Village: Baldiya,
Taluka: Bhuj (Kachchh).
Date: ____

To,
The Deputy Executive Engineer,
Roads and Buildings Sub-Division (Panchayat),
Bhuj - Kachchh.

Subject: Regarding the letter dated 05/01/2026 issued by the Gujarat State Environment Impact Assessment Authority.

Respected Sir,

With due respect, with reference to the above subject, I state that Black Trap Lease No. 13074 is presently operational at village Kera, in respect of which your office has issued its opinion vide letter dated 01/07/2025.

In this regard, the subject-referred letter calls for clarification and issuance of a certificate. Therefore, I humbly request you to kindly take appropriate action in the matter.

Enclosures:

- (1) Letter dated 05/01/2026 issued by the State Level Environment Authority
- (2) Copy of the letter dated 01/07/2025 issued by your office

Yours faithfully,

Sd/-illegible

(Jadavji Ravji Vakariya)



Deputy Executive Engineer's Office, Panchyat R&B Sub.divisionNew Lotus Colony, Dak Bangalo Campus, BHUJ-KACHH. ☎ : 02832 222501 Mail: deernbpbhuj@gmail.com

NO/DEE/CERTIFY/BALADIYA/ 73

DATE:-31/01/2026

ANNEXUREE-A-3

To,

Jadavji Ravji Vekariya,
Village:Baladiya
Taluka: Bhuj (Kutch)

**CERTIFICATE**

It is to certify and clarify that Black Trap Quarry lease owner Jadavji Ravji Vekariya, Village: Kera, Taluka: Bhuj, Dist: Kutch in Government land Survey no 639/Paiki has made written application with the letter issued by State Environment Impact Assessment Authority no **SEIAA/GUJ/GEN-195/13/2026** Dated:05/01/2026 regarding clarification of the road passing in the vicinity of lease is public road or not.

In view of above matter, it is clarified by this office letter no **DEE/Bhuj/Opinion/Baladiya /420/2025-26** dated 01/07/2025 para no 6 which states that road constructed is private at his own cost and also for his own purpose. It is also cleared that it is not in government record also.

This certificate is issued on specific request of the applicant made by written submission and after verifying all records.

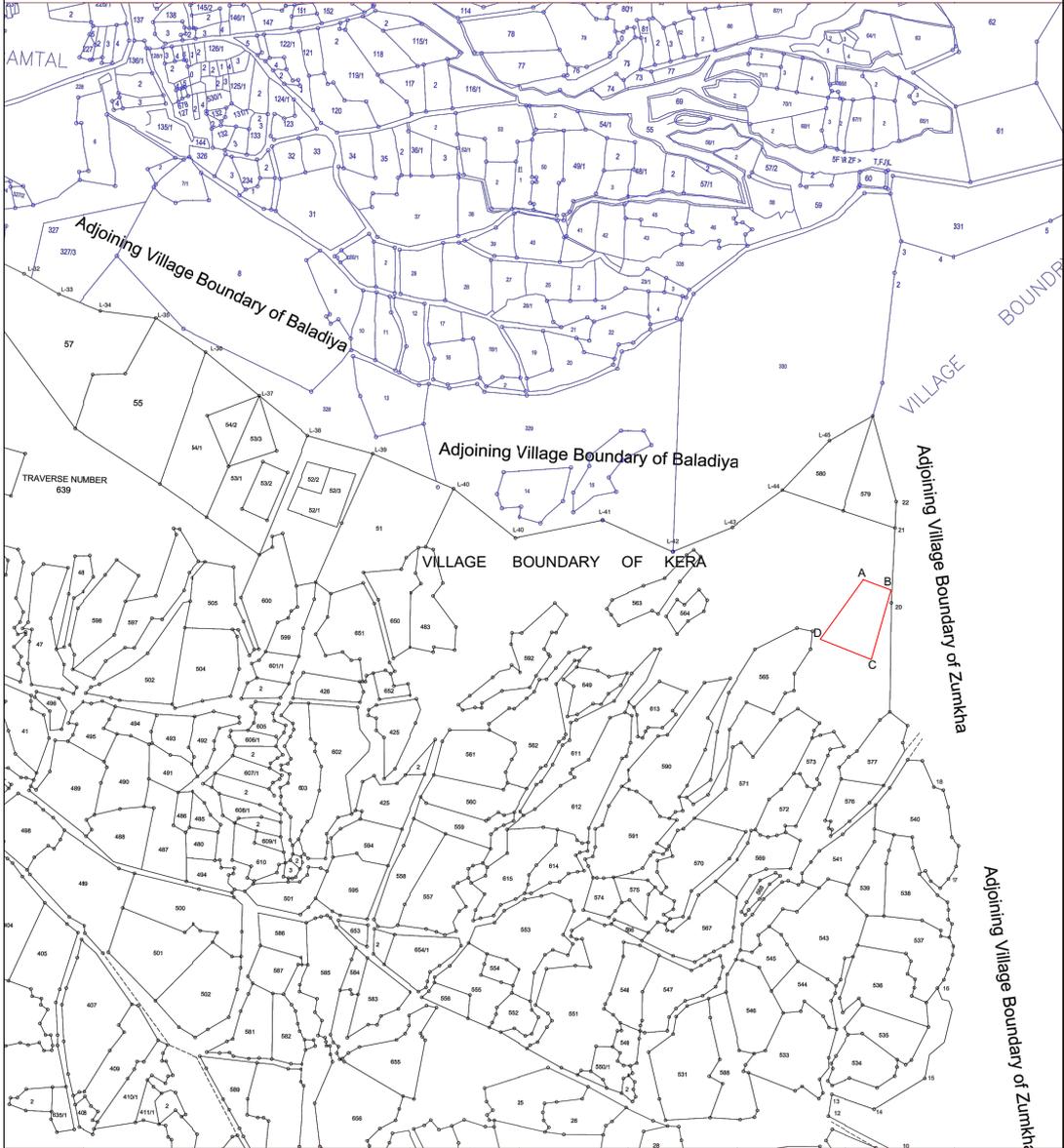

Deputy Executive Engineer
R&B Panchayat Sub. Division
Bhuj-Kachchh

Copy To :

(1) DIPALI TANK, Member Secretary, SEIAA (Gujarat)



VILLAGE MAP KERA AND BALADIYA TAL -BHUV DIST KUTCH JOINT MAP



RED LINE SHOWN LEASE AREA OF VEKARIYA JADAVJI RAVJI

UTM			DegreeDecimal			Degree, Minute, Second						
Name	X	Y	Name	Lat	Long	Name	DEG (Lat)	MIN	SEC	DEG (Lon)	MIN	SEC
1	565703.6	2553022.8	1	23.08454	69.64152	1	23	5	4.350096	69	38	29.46189
2	565810.5	2553019.7	2	23.08451	69.64256	2	23	5	4.233963	69	38	33.21912
3	565827.1	2552756.4	3	23.08213	69.64271	3	23	4	55.66908	69	38	33.75977
4	565628.9	2552765.7	4	23.08222	69.64078	4	23	4	56.00215	69	38	26.79544

N



SCALE 1CM = 79.20MT.





227
Office of Geologist, Kachchh- West

Department of Geology & Mining, Collector office,
C-Wing/1st Floor, Jilla Seva Sadan, Bhuj-Kachchh

Phone : (02832) 223551

Email ID: geologist-kut@gujarat.gov.in



No. CGM/MP/QL-13074/ 2418

Date: 23/4/2024

To
Shri Jadvav Ravji Valani.
At: Nichlo Vas, GEB, Kolivas,
Ta: Bhuj, Dist: Kutch, Gujarat.

ANNEXURE-A-5

Sub:- Approval of Scheme of Mining Plan of the Lease submitted under Rules of GMMCR, 2017 for Blacktrap mineral over an area of 04.00.00 hectares in Survey No. 639 Paiki of Village-Kera, Tal: Bhuj, Dist: Kachchh (Gujarat) (For Period 2023-24 to 2027-28)

In exercise of the power conferred vide Government of Gujarat Notification No. MMR/102014/979/CHH dated 18/07/2015 and Section Officer, IMD letter No.: MMR/102014/979/CHH dated 30/07/2015, and letter No. CGM/ADM/M.PLAN/2018-19/927-940 dated 14/05/2018 from Commissioner of Geology and Mining, Gandhinagar read under Rule 35 to 39, 60 to 62, 64 & 67 of GMMCR, 2017, I hereby approve the above said Mining Plan. This approval is subject to the following conditions:

1. The Mining Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.
2. This approval of the Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines & Mineral (Development in Regulation) Amendment Act, 2015 and any other laws including the forest Conservation Act, 1980, Environment Protection Act, 1986 and the rules made there under. It is clarified that this approval of Scheme of Mining Plan is subject to the forest (Conservation) Act, 1980, Forest Conservation Rules, 1981 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
3. The Mining Plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
4. Provisions of the Mines Act, 1952 and Rules and Regulations made there under including submission of notice of opening, appointment of manager and other statutory officials as required by the Mines Act, 1952, and sub-sequent rules shall be complied with.
5. The execution of Mining Plan of mining shall be subjected to release of prohibitory orders/notices, if any.
6. The lessee has submitted Bank Guarantee as "Financial Assurance" and renew the financial assurance regularly under Rule 64 of GMMCR, 2017.
7. If anything is found to be concealed as required by the Mines Act in the contents of the Mining Plan of mining and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.

8. As regards to mining operations and blasting is concerned, the Lessee has to follow provisions of Metalliferous Mines Regulations, 1961 and directives issued by Director General Mines Safety from time to time.
9. The applicant/lessee shall have to provide the details of renewal of mining lease including date of renewal whenever order to the effect with respect to area of lease and mineral covered in the above Mining Plan received from State Government.
10. This approval is as per the detail/Plan submitted by your RQP any deviation from actual submission, will be subject to immediate rejection of the Mining Plan.
11. The lessee, agent, manager or mining engineer shall have the responsibility to ensure that the protective measure contained in the mine closure plan referred to in this rule including reclamation and rehabilitation work carried out in accordance with the approved mine closure plan or with such modification as approved by the officer authorized by the government in this behalf under these rules.
12. The lessee, agent, manager or mining engineer shall submit yearly report before the 1st July of every year setting forth the extent of protective and rehabilitative work carried out as envisaged in approved mine closure plan and if there is any deviation reason thereof.
13. The lessee, agent, manager or mining engineer shall review the mining plan and submit a scheme of mining for the next five years.
14. The non-salable mineral rejects at quarry shall regularly collected and transported to the safe distance within the lease area and mine floor shall be kept reasonably clear.
15. Employment of the technical person, shall be done within two months as per under rules and acts.
16. Lease Holder shall take all measures for environmental safety as shown in rule 59 of GMMCR 2017.
17. Mining operations will be undertaken only pursuant to a valid environmental clearance in Accordance with the provisions of the Environment (Protection) Act, 1986 and the rules and notifications issued thereunder, including the Environment Impact Assessment Notification, 2006.
18. Lease holder has to apply and get amendment in the rate of mining shown in environment clearance dated 01/12/2016 till amendment production in lease shall be done according to prevailing environment clearance.

Encl.: One copy of Mining Plan


Geologist
Kachchh west

Copy for information to:

1. Lease Branch, Geology & Mining Department, District: West Kachchh with a copy of Approved Mining Plan and requested to ensure the continuity of the financial assurance and statutory employment by the mine owner from time to time.

Scheme of Mining Plan

With Progressive Mine Closure Plan
[Under Rule 36, 37, 38(1), 39, 61 & 64 of G.M.M.C.R. 2017]

Of
Black Trap Mine

QL : 13074

SURVEY NO : TRADERS 639 PAIKI (GOVT LAND)

VILLAGE : KERA

TALUKA, DISTRICT, STATE : BHUJ, KUTCH, GUJARAT

LEASE AREA: 4.00.00 HECT

LAND TYPE : GOVT.LAND= 4.00.00 HECT

PERIOD OF SCHEME OF MINING PLAN : 2023-2024. TO 2027-28



LESSEE

Shri Jadva Ravji Valani.

R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya,

Taluka- Bhuj, Dist- Kutch (Gujarat).

Email- ravjimine@gmail.com

PREPARED BY

Vinay Kumar Singh (Geologist & QP)

Address- 209, "IInd" Floor, Pramukh Corporate, PDPU Road,

Raysan, Gandhinagar (Gujarat)- 382007

Mobile No.: 8141500945

Email: - vinugeo007@gmail.com

Geologist
Geology and Mining Department
Bhuj-West Kutch

APPROVED

2418

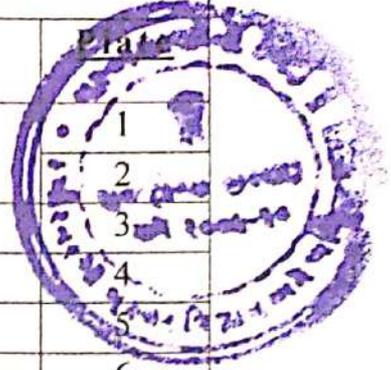
24/4/24

Wide Letter No.: G.M./KACH/CHN/MP Approval
Geology and Mining Department, Dist. KACH



Ch. No.	Particular	Page
	Introduction	
1.	General	2
2.	Location and Accessibility	3
3.	Detail of Approved Mining Plan	4
PART-A		
4.	Geology and Exploration	7
5.	Mining	13
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8.	Use of Mineral	26
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12.	Financial Assurance	37

<u>Sr. No.</u>	<u>Particular</u>	<u>Scale</u>	<u>Plate</u>
1.	Key Plan	Not to be scale	1
2.	Route Plan		2
3.	Surface Plan	1:1000	3
4.	Geological Plan & Sections	1:1000	4
5.	Mine lay out	1:1000	5
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7.	Environment Plan	1:50000	7
8.	Reclamation plan	1:1000	8
9.	Conceptual Plan	1:1000	9
10.	Financial Assurance Area Plan	1:1000	10



List of Annexure

<u>Sr. No.</u>	<u>Description</u>	<u>Annexure No.</u>
1.	Previous Mining plan Approval Letter	i
2.	Lease Documents	ii
3.	EC Clearance Certificate	iii
4.	Specific Gravity Report	iv
5.	QP Certificate	v
6.	DILR Map	vi

INTRODUCTION

This Quarry lease of Black Trap over an area 4.00.00 Hect has been granted in favor of **Shri Jadva Ravji Valani**. R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya, Taluka- Bhuj, Dist- Kutch (Gujarat). Scheme of mining plan is prepared under rule- 36, 37, 38(1), 39, 61 & 64 of G.M.M.C.R., 2017.

Details of lease and proponent is mentioned in below table:

S. No.	Particulars	Details
i.	Name of Lease holder	Shri Jadva Ravji Valani.
ii.	Corresponding address of Lease holder	R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya, Taluka- Bhuj, Dist- Kutch (Gujarat).
iii.	Village, Taluka & District	Kera, Taluka- Bhuj, Kutch (Gujarat).
iv	Lease Area & Survey No, QL No.	4.00.00 Ha. (Govt. land). S. No- Travers 639 Paiki (QL No-13074)
v.	Location (Lat & Long)	Lat- N23° 05' 04.4" to N23° 04' 56.0" Long- E69° 38' 29.5" to E69°38' 26.8"
vi.	Lease status	Grant Order No - GK/QL/13074/10601 to 10604 Date: 6/12/2016. Agreement- 28/12/2016. for 10 year
vii	Status of Environments clearance	EC No- DEIAA/KACHCHH/BLACK TRAP/52/EC/1(a)/B2/2016/540 Date- 01/12/2016.
Viii	Details of previous approved mining plan	Approval No. CGM/MC/KCH/1096/4425 Date- 30/04/2018.

Chapter 1: GENERAL



a.) Name and Address of Quarry lease holder: -

Shri Jadva Ravji Valani.

R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya,

Taluka- Bhuj, Dist- Kutch (Gujarat).

Email- ravjimine@gmail.com

b.) Status of Lessee: - An Individual

c.) Mineral (s) which is/are included in the prospecting lease (For Fresh grant) - Nil

d.) Mineral(s) which is / are included in the letter of Intent / lease deed: -

Black Trap

e.) Mineral(s) which is the applicant /lessee intends to mine: -

Black Trap

f.) Name and Address of the Recognized Person As per rule 36 of GMMCR 2017 Mining plan shall be prepared by a person who has relevant professional experiences 5 years of working in as supervisory capacity in the field of mining after obtaining the degree.)

As per rule of 36 of GMMCR 2017

Vinay Kumar Singh

“Geologist & QP”

209, “IInd” Floor, Pramukh Corporate, PDPU Road Raysan

Gandhinagar Gujarat-(382007)

Mobile No- 8141500945,

Email: - vinugeo007@gmail.com

Chapter 2.0 LOCATION AND ACCESSIBILITY

Latitude-Longitude of all corner boundary point/ pillars are given bellow

Pillars	Latitude	Longitude
1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
4	N23° 04' 55.7"	E69° 38' 33.5"
5	N23° 04' 56.0"	E69° 38' 26.8"

b) Details of Quarry lease area with location map:

Table no.1: Details of the area

Forest		Non- forest	
Forest (specify)	Area (ha)	Type	Area (ha)
Nil	Nil	(i) Govt. land	4.00.00
		(ii) Pvt. land	Nil
		(iii) Non-Forest land	Nil
		(iv) Others (specify)	Nil

Quarry lease area : 4.00.00 Hect.

District & State : Kutch (Gujarat)

Taluka : Bhuj

Village : Kera

Type of applied area : Govt. land

Whether the area falls under Coastal Regulation Zone (CRZ): -No, area doesn't fall under Coastal Regulation Zone.

Existence of public road/railway line etc: -

The Quarry Lease area is about 4.0 KM in S direction from Kera - Village, Taluka - Bhuj, Dist - Kutch (Gujarat). The Quarry lease area is connected to village- Kera to Taluka - Bhuj, Dist. - Kutch (Gujarat).

(c) General location map showing area and access routes have been attached: - (Attached plate No. 2)

Chapter 3: DETAILS OF APPROVED MINING PLAN / SCHEME OF MINING (if any)



3.1 Date and reference of earlier approved Mining Plan-

Previous mining plan approved vide letter no- CGM/MC/KCH/1096/4425

Date- 30/04/2018.

3.2 Detail of last Modification if any (for the previous approved period) of approved MP/SOM, indicating date of approval, reason for modification: -

Nil

3.3 Give review of earlier approved proposal (if any) in respect of exploration, Excavation, Reclamation etc....

3.3.1 Exploration: - Huge quantity of black trap is persist in the area up to a depth of 5-10 meter. So, no exploration was proposed & no exploration has been done.

3.3.2 Excavation: - The proposed and actual quantum of top soil and black trap removed during the period and production figures etc. are given below in tabular form: -

S. No.	Particulars	Proposals made in the mining plan	Actual done
i.	Total surface area proposed to be broken	In the previous plan are proposed to be broken is about Hect.	Actually about 2.5287 surface area was degraded during last 5 Year of period.
ii.	Soil	24000 cum top soil /waste generated through the mining	34692 cum top soil /waste generated through the mining
iii.	Mineral Waste/ Overburden	No Overburden/ waste Generation and stacking in lease area proposed	Same practice has done.
iii.	Production-		

Year	Proposed production (MT)	Achieved production (MT)	Remarks
2018-2019	29072	37334	Lessee has done high production then proposed due to high market demand.
2019-2020	29072	43378	Lessee has done high production then proposed due to high market demand.
2020-2021	29072	59193	Lessee has done high production then proposed due to high market demand
2021-2022	29072	140822	Lessee has done high production then proposed due to high market demand
2022-2023	29072	137867	Lessee has done high production then proposed due to high market demand.

vi. Land use of the area

Sr. No.	*All the areas are given in Hectares	Proposed area in last 5 years (HA)	Actual area as on date (ha.)	Remark
1	Area under Mining	3.1600	1.7026	Lessee has done working in more area then the more proposed in previous approved mining plan
2	Overburden/dump	0.0100	---	----
3	Storage of topsoil	0.0200	---	----
4	Mineral Storage	---	---	----
5	Sub Grade Stack Yard	---	---	----
6	Infrastructure (Work shop, administrative Building)	0.0100	---	
7	Roads	---	0.0194	
8	Railway	---	---	
9	Green Belt	0.0200	---	
10	Tailing Pond	---	---	
11	Effluent Treatment Plant	---	---	
12	Mineral Separation Plant	---	---	
13	Township	---	---	
14	Non-Utilized	0.7900	2.2780	
Total		4.00.00 hect	4.00.00 Hect	

3.3.3 Reclamation: - No reclamation was proposed because the black trap is persisted in depth so no reclamation proposed & done.



3.4 Give status of compliance of violation pointed out by the IBM / CGM in last 5 year.

No.

3.5 Indicate & give details of any suspension/closure/ Prohibitory order issued by any Government agency under any rule or court of law.

No.

3.6 Mining plan was submitted under rule - GMMCR, 2017

Part –A

Chapter 4: GEOLOGY AND EXPLORATION

The fieldwork comprising of topographical survey and geological mapping and data collection was done in phases. The contouring for the Quarry lease area was undertaken. The mineral & the other prominent features of the area were also marked.

a) Detail description of the topography, drainage pattern, vegetation, climate, and rainfall data:

Topography: - Topographically, the Quarry Lease area comprises Pits and slope. The elevation of the Mined out area ranges between 160-173mRL.

Vegetation: - The vegetation is sparse with bushy and small trees.

Drainage pattern: - The general drainage of the area is west direction.

Climate: - The area experiences wide temperature variation of as high as 28⁰ to 40⁰ C in summer and 11⁰ to 26⁰ C in winter.

Rainfall data: - The average rain fall ranging 338.7mm per annum between June to September months

b) Regional Geology: The Kutch Sedimentary basin embraces entire Kutch region and the western part of Banaskantha district in north Gujarat. The basin is an East West embayment opening out and deepening to the west towards the Arabian Sea and is filled with sediments ranging in age from Middle Jurassic to Holocene. Deccan Trap lava flows of late Cretaceous to early Paleocene age divide the Mesozoic and Tertiary rocks of the region. Mesozoic sediments which are more than 2430 m thick, fill major part of the basin whereas Tertiary sediments with a thickness of 300 m, are present in the outer part of the basin bordering the Mesozoic uplifts.

Group	System	Rock Type
Quaternary	Recent and subrecent	Alluvium, Blown sand, Silts of Rann and Banni, Tidal flats and raised beaches
	Pleistocene	Miliolites
Tertiary	Pliocene	Manchhar beds, Gypsiferous clays and sandy foraminiferal limestones
	Miocene	Gaj beds-Highly fossiliferous clays and limestones. Agate bearing conglomerates. Kand formations

	Oligocene	Tarkeshwar clays.
	Eocene	Nummulitic limestones and clays.
	Paleocene	Madh series- Supratrapean.
Mesozoic	Eocene - Cretaceous	Deccan traps with inter trappeans.
	Cretaceous	Songir sandstones, Nimar sandstones, Wadhavan sandstone (Infratrappeans), Nana Bhuj and Umia series sandstones
	Jurassic	Katrol series, Chari series, Patcham series (Sand-stones, shales and lime-stones).

Local Geology

Group	System	Rock Type
Quaternary	Recent and sub-recent	Soil,
Mesozoic	Eocene -Cretaceous	Black Trap

c) Detailed description of geology of the QL area and litho unit: -

Scree Cover/ Alluvium: - The scree covers part of the QL area. It is derived locally and occupies the whole areas can be used for filling & other purposes. The thickness of scree cover varies from few centimeters to 1.0meter.

d) Name of prospecting/exploration agency: - Nil

e) Details of prospecting/exploration already carried out: - There is no such prospecting and exploration has been carried out in the lease area but in the course of time this is one Pit in QL Area. It's shown in plate 3 and 4. Non-Mined out Average Surface RL is 166.5 mRL and depth of pit is taken from this RL.

Details of Pit

Pit	Area	Average Depth	Existing RL
Pit-1	17026	6.5	160 mRL

II. Number of boreholes indicating type (Core/RC/DTH), diameter, spacing, inclination, Collar level, depth etc... with standard bore-hole logs duly marking on

There is no borehole exist in the lease area.

f) The surface plan of the QL area has been prepared on a scale of 1:1000 with contour interval of maximum of few meters depending upon the topography and size of the area duly marked by grid lines showings all features indicated: - (Attached plate No. 3)

g) For preparation of geological plan, surface geological plan prepared on

a scale of scale of 1:1000 specify under Para 1.0(f) of part A of the format may be taken as the base plan. The detailed of the exploration already carried out along with supporting data for existence of mineral locations proposed exploration, various litho unites with structural features mineralized/Ore zone with grade variation if any may be marked on the geological plan along with other features indicated.



(Attached as plate No. 3)

h) Geological section may be prepared on natural scale of geological plan at suitable interval across the applied area from boundary to boundary: -

(Attached as plate No. 4)

i) Proposed Plan of Exploration- Nil

j) Reserves as per UNFC with respect to the threshold value notified by department may be furnished in a tabular form as given below:

Mineral Reserves: (Mineral Reserves may be estimated purely based on surface, with reference to the threshold value of minerals declared by department)

Level of Exploration	Reserves in MT	Grade
G1-Detailed exploration	418127	--
G2-General exploration	560000	--
G3- Prospecting	560000	--
G4- Reconnaissance	--	--

k) Detailed Calculation of Reserves: -

The following parameters have been considered while estimating the geological reserves (in situ):

1. The ultimate pit limit is been calculated by the help of the mineralized zone boundary. It has been marked by considering the angle of repose as 45° .
2. The bottom limit is marked as the limit of probable reserves.
3. The statutory barrier is considered as mineable.
4. The reserve under statutory barrier has not taken into calculation.
5. During the shorting of mineral much inter mixed mineral, small size pieces/powder, Dust, Low grade below shall be considered as Sub grade mineral.



6. 2.8 tones /m³ have been considered as a specific gravity of Mineral.

Reserves under the proved category- It is assumed as per the present mining scenario.

(i) Based on pit nearby lease area, the recovery factor is considered as 95%.

The recovery is assumed it may be changed due any reason so it cannot consider for any kind of Assessment.

(ii) The depth of proved category is taken up to 160mRL.

Table no. 6i: Reserves under the proved category

Mineralized zone Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Sp. Gr.	Mineral (MT)	Rec. Mineral 95% (MT)	Sub grade 5% (MT)
Pit-1 (13941)	0	0	0	0	0	0
None-Mined Out Area (19994)	6.5	129961	2.8	363891	345696	18195
Total				363891	345696	18195

Reserve under the probable category

It is assumed as per the present mining scenario.

(i) The depth of probable category is taken as 5m (160-155mRL).

(ii) Based on the actual field observations the recovery factory is considered as 95%.

Table no. 6ii: Reserve under the probable category

Mineralized zone Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Sp. Gr.	Mineral (MT)	Rec. Mineral 95% (MT)	Sub grade 5% (MT)
33935	5	169675	2.8	475090	451336	23754
Total				475090	451336	23754

Reserve under the possible category

It is assumed as per the present mining scenario.

(i) The depth of possible category is taken as 5m (155-150mRL).

(ii) Based on the actual field observations the recovery factory is considered as 95%.

Table no. 6iii: Reserve under the possible category

Mineralized zone Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Sp. Gr.	Mineral (MT)	Rec. Mineral 95% (MT)	Sub grade 5% (MT)
33935	5	169675	2.8	475090	451336	23754
Total				475090	451336	23754

Table no. 6iv: Total Geological Reserves

Reserves category	Mineralized zone Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Sp. Gr.	Mineral (MT)
	Pit 1 17026	0	0	0	0
	Non-Mined Out- (22974)	6.5	149331	2.8	418127
Probable	40000	5	200000	2.8	560000
Possible	40000	5	200000	2.8	560000

Table no. 6v: Total Reserve

Nature of Reserve as per UNFC	Total Geological Reserve (MT)	Mineable Reserve (MT)
111	418127	363891
121	560000	475090
333	560000	475090
Total	1538127	1314071

I) Mineral Reserve:**a) Mining method, Recovery factor, mining losses, processing loss: -**

The reserves of mineral have been estimated by surface area method. On the basis of the field observation, structural behavior & the control of mineralization the physical of the ore bodies such as strike length, width & depth extension has been defined.. As per field observation & experience the estimated reserves have been classified into 221, 222 and 334 categories. The plan area has been calculated from the surface geological plan. The average plan area has been multiplied by thickness of mineral and then multiplied by the specific gravity. This gives us the geological reserves of ore. The mineral is intermixed of soil, so the recovery is 95% of Mineral.

b) Cutoff grade, Ultimate pit depth proposed: -The ultimate pit limit is calculated by the help of the mineral body. It has been marked considering the angle of repose as 45°.

c) **Mineral/Ore blocked dues to benches:** -The statutory barrier and excavated pits is not considered as mineable separate reserve calculation is done. The reserve under statutory barrier has not taken into calculation.

Mineral Reserve as per UNFC Classification: -

Classification	Code	Geological reserve (MT)	Mineable reserve MT
Total Mineral Resources (A+B)	----	1538127	1314071
A. Mineral Reserve	----		
1.Proved Mineral	111	418127	363891
2.Probable Mineral	121	560000	475090
B. Remaining Resources	----	----	----
1 Feasibility Mineral Resource	211	----	----
2. Pre-Feasibility Mineral Resource	221+222	----	----
3.Measured Mineral Resource	331	----	----
4.Indicated Mineral Resource	332	----	----
5. Inferred Mineral Resource	333	560000	475090
6. Reconnaissance Mineral Resource	334	----	----

Anticipated Life of Mine

We are considering Maximum production of 142500 MT of mineral per annum

$$\text{Anticipated Life} = \frac{\text{Mineable Reserve (Proved + Probable)}}{\text{Maximum Production}} = \frac{838981}{142500} = 5.88 \text{ Years at present.}$$

The Life of mine may change depend upon the prospecting results updating of reserves after exploration, rate of production and the extent of mechanization done by the lessee in near future.

Chapter 5: MINING

a) Briefly describe the existing as well as proposed method for excavation with all design parameters indicating on plans /sections: -

Existing Mining Method: - The Existing Mining Method is mechanized.

Proposed Mining Method: - The mine shall be developed by mechanized opencast Mining. The mineral is laying on the sub surface therefore mechanized opencast Mining has been the obvious choice.

Bench Parameters shall be – 1. Height – 5.25m

2. Width - More than 6m or 3 times of the width
Of widest machine.

Gradient of the Haul Road: - 1 in 16 (ramps).

The Ultimate Size of the Pit at the end of life of mine: - 3.3935 Hect.

Ultimate Pit Depth: - 18m from Benchmark (173 mRL)

Ultimate Pit Slope: -45°

Area to be covered Under Plantation + Backfilled : - 0.6065 Hect.

The main operation shall be digging, shorting and the transportation by trucks.

The Mineral trucks are to be loaded by excavator.

BLASTING

The Blasting shall be done by the authorized contractors on contractual Basis. These contractors have their own safety explosive container as well as Explosive lease.

Lessee may use Jack Hammer drilling of 32mm dia Hole or 110mm Hole-dia of wagon drill m/c. The QL shall mine by slice method of each 1.5m with jack Hammer drilling. Lessee may use deep-hole blasting after getting DGMS permission.

Broad Blasting Parameters

Length of Shot Holes	: 1.5 m
Diameter of Shot Holes	: 32 mm
Spacing	: 1 m
Burden	: 0.8 m
Stemming	: 30%

Type of Explosive

Special Gellatin, delay Detonator, R-cord,

Charges per Hole & Powder Factor

1. Expected Powder Factor	: 4 Tonnes/kg of explosive
2. Quantity of Ore Broken Per Hole = Depth x Burden x Spacing x Sp. Gravity = 1.5 x 0.8 x 1 x 2.8	: 3.36Tonnes
3. Explosive Required per Hole	: 3.36/4 = 0.84kg
Sp. Gel. Per Cartridge	: 0.16kg
A.N.F.O. per hole	: 0.83kg

Total Insitu rock to be blasted per year (max. for this period) = 150000 MT

No. of holes required in a year = 150000/3.36 = 44643 hole.

No. of holes required in a day (working of 300 days per year)

$$= 44643 / 300 = \text{about } 149 \text{ holes}$$

Amount of explosive required in a day = 149 x 0.68 = about 101 kg.

Max no. of holes to be blasted in a row: - 10 Nos

Storage of explosive- The explosive shall be supplied by the authorized contractor at the blasting site at the time of blasting. The explosive shall be directly used so no storage of explosive is proposed.

Safety Precautions

1. During handling all care should be taken that no inflammable elements should be there.
2. Only safety explosive container with explosive lease should be used for safe & secure transportation of explosive.
3. Efficient Siren should be blown prior to the blasting & clearance of blasting.

(b) Indicate year-wise tentative Excavation in metric tonnes indicating development, ROM, pit wise as in table no. 7: -

I. Insitu Tentative Excavation

Year	Total tentative excavation	Top soil (MT)	ROM (MT)		Mineral / Sub grade Ratio
			Mineral (MT) 95%	Sub grade (MT) 5%	
2023-2024	149117	34692	141661	7456	1:0.052
2024-2025	149520	----	142044	7476	1:0.052
2025-2026	149856	----	142363	7493	1:0.052

2026-2027	149951	----	142454	7497	1:0.052
2027-2028	150000	----	142500	7500	1:0.052
Total	748444	34692	711022	3742	

II. Dump Re-handling (for the purpose of recovery of mineral):

Estimated available material (Cum)

Dump identification No.	Year wise handling (Cum)	Estimated Recovery of salable material (Cum)	Reject (Cum)
--	--	--	--

Not applicable

(c) Proposed year wise development for next five years: -

2023-2024 - During this year of mining the lessee will excavate further into the pit. One bench of Soil (RL- 172.0 ABOVE). This is one bench (RL- 172.0 ABOVE) in mineral shall be prepared. The bench height 5.25m shall be formed with a bench width of more than height. About 149117 MT of Mineral shall be excavated. This will include 141661 MT of recoverable mineral Black Trap & 7456 MT sub grade from ROM. & 34692 MT top soil generated.

Bench wise Top-soil excavation

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Top-soil Tonnes
XX'YY'	172.0 ABOVE	8260	1.5	12390	2.8	34692
TOTAL						34692

Table No.7i: Bench wise ROM excavation for mineral

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Mineral ROM MT	Mineral Rec. 95% MT	Sub grade 5% MT
XX'YY'	172.0 ABOVE	10144	5.25	53256	2.8	149117	141661	7456
TOTAL						149117	141661	7456

2024-2025 - During this year of mining the lessee will excavate further into the pit. This is one bench (RL- 172-166) in mineral shall be prepared. The bench height 6m shall be formed with a bench width of more than height. About

149520 MT of Mineral shall be excavated. This will include 142044 MT of recoverable mineral Black Trap & 7476 MT sub grade from ROM generated.

Table No.7 ii: Bench wise ROM excavation for mineral

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Mineral ROM MT	Mineral Rec. 95% MT	Sub grade 5% MT
XX'YY'	172-166	8900	6	53400	2.8	149520	142044	7476
TOTAL						149520	142044	7476

2025-2026 - During this year of mining the lessee will excavate further into the pit. This is one bench (RL- 166-160) in mineral shall be prepared. The bench height 6m shall be formed with a bench width of more than height. About 149856 MT of Mineral shall be excavated. This will include 142363 MT of recoverable mineral Black Trap & 7493 MT sub grade from ROM. generated.

Table No.7 iii: Bench wise ROM excavation for mineral

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Mineral ROM MT	Mineral Rec. 95% MT	Sub grade 5% MT
XX'	166-160	8920	6	53520	2.8	149856	142363	7493
TOTAL						149856	142363	7493

2026-2027 - During this Year of mining the lessee will excavate further into the pit. There are two benches (RL- 166-160, 160-155) in mineral shall be prepared. The bench height 6-5m shall be formed with a bench width of more than height. About 149951 MT of Mineral shall be excavated. This will include 142454 MT of recoverable mineral Black Trap & 7497 MT sub grade from ROM generated.

Table No.7 iv: Bench wise ROM excavation for mineral

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Mineral ROM MT	Mineral Rec. 95% MT	Sub grade 5% MT
XX'YY'	166-160	5209	6	31254	2.8	87511	83136	4375
XX'	160-155	4460	5	22300	2.8	62440	59318	3122
TOTAL						149951	142454	7497

2027-2028 - During this year of mining the lessee will excavate further into the pit. This is one bench (RL- 160-155) in mineral shall be prepared. The bench height 5m shall be formed with a bench width of more than height. About 150000 MT of Mineral shall be excavated. This will include 142500 MT of recoverable mineral Black Trap & 7500 MT sub grade from ROM. generated.

Table No.7 v: Bench wise ROM excavation for mineral

At Section	Bench at R.L.	Length X Width (m ²)	Depth (m)	Total excavation in m ³	Sp. Gr.	Mineral ROM MT	Mineral Rec. 95% MT	Sub grade 5% MT
XX'YY'	160-155	10714	5	53571.25	2.8	150000	142500	7500
TOTAL						150000	142500	7500

Table No.7 vi: Year wise production of minerals

Year	Total tentative excavation	Top soil (MT)	ROM (MT)		Mineral / Sub grade Ratio
			Mineral (MT) 95%	Sub grade (MT) 5%	
2023-2024	149117	34692	141661	7456	1:0.052
2024-2025	149520	----	142044	7476	1:0.052
2025-2026	149856	----	142363	7493	1:0.052
2026-2027	149951	----	142454	7497	1:0.052
2027-2028	150000	----	142500	7500	1:0.052
Total	748444	34692	711022	37422	

d) Salient features of working (category of Mine is A-OTFM)

The mining method shall be open cast mechanized mining. In the five year the working would be extended to systemize. The faces would be advanced in NE directions & depth wise for production as well as recovery. The benches shall be taken 6m height. Haul road & Bench to Bench ramp shall be made of 1 in 16 gradient & the width of the road shall be more than 6m. The loading shall be done by excavator in the dumper. This will help in better utilization of the resources and systematic development of the mine.

e) Describe briefly the layout of mine workings, pit road layout, the layout of faces and sites for disposal of overburden/waste along with ground preparation prior to disposal of waste, reject etc. A reference to the plans

and sections may be given. UPL or ultimate size of the pit is to be shown for identification of the suitable dumping site.

The mining shall be done to make the mines safe and systematic with the required production. The Mining shall be started from existing pit. In next year the pit shall be advanced in southeast directions. The mine mineral shall be collected in the mineral stack yard and then sorted over their manually. The Sub-grade generated shall be carried through trucks to the stack yard. The Bench height shall 6m & bench width shall be more than the bench height.

(Plate-6)

f) CONCEPTUAL MINING PLAN: -

f.i Proposal of Conceptual Plan

The Proposals of the Conceptual Closure are based on the Geology and Topography of the region. A part of the excavated region shall be converted into water reservoir after exhausting the complete available mineral. The Lessee shall make water drains for the purpose. The surroundings of the proposed Water Reservoir would be fenced. This shall also increase the aesthetic beauty of the area. The office and other buildings, the mine road and the other entire infrastructure developed by the Lessee shall be used by the local people as public buildings. The virgin region shall be used for agriculture purposes.

f. ii Land Degradation and Reclamation

(i) For the five-year Land Degradation and Reclamation is as follows: -

Total Excavated Area	:	2.5287 Hectares
Area to be Reclaimed (near statutory barrier)	:	--
Remaining Dump Area	:	--

(ii) For the end of life, the Land Degradation and Reclamation is as follows: -

Total Excavated Area	:	3.3935 Hectares
Area to be Converted into Water Reservoir	:	3.3935 Hectares
Area to be Reclaimed	:	0.3085 Hectares
Remaining Dump Area	:	-----

F.iii Rehabilitation

As no personnel are expected to be migrated due to mining in the QL area and the adjoining region is also having a good mineral potential, the rehabilitation of the employees is not going to be a problem. The workers and other staff can get job in the neighboring areas after the end of life of mine. The lessee shall also try for employment of the workers.

f. iv PROGRAMME FOR PLANTATION

The area falls in semi-arid zone and there is a shortage of water so a large-scale plantation is not possible. The rains are also scanty hence it is essential that the sapling of plant should be such which required minimum water and hence it is proposed to plant 80 trees per year of the following.

Sr. No.	Year of Plantation	Target of Plantation	Assumed survival	Replenishment of Casualties	Total
1	2023-2024	80	64	-	64
2	2024-2025	80	64	16	80
3	2025-2026	80	64	16	80
4	2026-2027	80	64	16	80
5	2027-2028	80	64	16	80

Plantation shall be done over 80% of the lease area at the end of the life of mine.

Place of proposed plantation: - The plantation shall be done at the following places: -

1. Nearby area of the school
2. At Own Govt. Land.
3. Nearby State Highway Road
4. 7.5m safety zone area

f. v Anticipated Life of Mine

We are considering Maximum production of 142500 MT of mineral per annum Anticipated Life = Mineable Reserve (Proved + Probable) Maximum Production

$$= 838981/142500 = 5.88 \text{ Years at present.}$$

The Life of mine may change depend upon the prospecting results updating of reserves after exploration, rate of production and the extent of mechanization done by the lessee in near future.

g. Extent of Mechanization- Initially Dumper and other machinery will also arrange on hire basis. Later the lessee will go for own mechanization.

The mining method shall be open cast mechanized mining.

Details of Proposed Mining Machinery

Machine	Nos.	Make	HP/Capacity
Jack Hammers	2	Atlas Copco	32mm
Compressor	1	Local	62.5 HP
D. G. Set	1	Local	15 KVA
Poklean	1	Hitachi	148 HP
Dumper	2	Ashok Leyland	75 HP
Water Tanker	1	Ford	5000Litre
Water pump	1	Local	25HP

1. Excavation & loading of mineral from face: As indicated earlier, it is proposed to use hydraulic excavation (Hitachi-210) of 1.2 cum, bucket capacity for exaction & loading of material from the mine face. The production from the mine can be maintained during the next One years by working 1shift per day.

2. Excavation & Loading Capacity of Loader: The loading capacity of Excavator & Loader are given by the following equation:

$$L = B \times r \times n \times t \times E/K$$

Where

L = Excavator & Loading capacity per shift in cum.

B = Bucket capacity in cum. (1.20 cum.)

r = Co- efficient of filling of filling (assumed 0.8)

n = Avg. number of exactions working hours in a shift
(taken as 50 on the basis if cycle time of 2.0 min.)

t = No. of effective working hours in a shift (taken as 6.0)

E = Efficiency of utilization (assumed as 0.80)

K = Swell factor (taken as 1.25 i.e., 25%)

$$L = 1.2 \times 0.8 \times 50 \times 6 \times 0.80/1.25 = 184.32 \text{ cum/shift (stay 184 cum.)}$$

3. Number of Excavator Required: Therefore, number of excavators required for mineral production comes to 1 No.

B. Underground Mines: Not Applicable.

Chapter 6: MINE DRAINAGE



a) Minimum and maximum depth of water table based on observations from nearby wells and water bodies

The ground water table is 60m minimum (rainy season) to 65m maximum (in Dry Season).

b) Indicate maximum and minimum depth of Workings.

The working level in next five year is likely to reach up to 155.0mRL, so it is not likely to touch the ground water table in dry season.

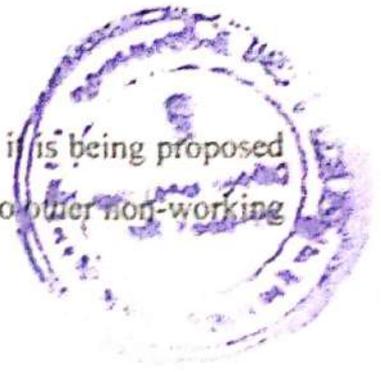
c) Quantity and quality of water likely to be encountered, the pumping arrangements and places where the mine water is finally proposed to be discharged:

The average rain falls ranging 338.7mm per annum between June to September months. Seasonal water stream does pass through the Lease area in which the water flows through natural gradient. It is capable of dealing with the rainwater during the rainy season. There is scarce chance of this water entering into the Pits. If rainwater do get collected in pits and remain there for a considerable period of time, it takes about two to five Years to percolate down the ground. Normally work at bottom of the pit remains suspended in the Years following the rains. However, in case of necessity the water may be pumped out using one diesel engine driven pump of say 5-10H.P. This water can be spilled in the water drain made for the proper drainage of the mine water outside the Lease area.

d) Described regional and local drainage pattern also indicate annual rain fall, catchments area, and likely quantity of rain water to flow through the lease area: -

The average rain falls ranging 338.7mm per annum between June to September months. Seasonal water stream does pass through the Lease area in which the water flows through natural gradient. It is capable of dealing with the rainwater during the rainy season.

Water availability in the region is very scarce now a day so it is being proposed to discharge the water collected in to the pit during rains into other non-working areas for positive use like agriculture etc.





Chapter 7. STACKING OF MINERAL REJECTS/SUB GRADE MATERIAL AND DISPOSAL OF WASTE

a) Indicate briefly the nature and quantity of top soil, overburden / waste and Mineral Reject to be disposed of.

Scree: - Scree is lying over the mineral. During mineral excavate intermix sub grade mineral shall also generate. This will be used as sub grade mineral.

Mineral Reject: - The No waste rocks found in the area is overburden over the Mineral bed & line rejects of sorting of intergrowth of soil with clay. The thickness of mineral waste/OB varying is 1.0m. The Rock fragments of small size are also resulted after mining.

Year	Topsoil (MT)		Mineral Rejects (MT)			
	Reuse/spreading	Storage	Backfilling	Storage	Blending	Beneficiation
2023-24	----	34692	----	----	----	----
2024-25	----	----	----	----	----	----
2025-26	----	----	----	----	----	----
2026-27	----	----	----	----	----	----
2027-28	----	----	----	----	----	----

b) The proposed dumping ground within the lease area de proved for presence of absence of mineral and be outside the UPL unless simultaneous backfilling is proposed or purely temporary dumping for a short period is proposed in mineralized area with technical constraints & justification:

Selection of Waste Rock Dump Site

No dump was proposed. For temporary mineral stack yard, the area is sufficient.

c) Disposal of waste, configuration and sequence of year wise buildup of dumps along with the proposals for protective measure:

Waste shall not generate during plan period.

d) **Generation & Stacking of Sub Grade Mineral:** - It is also proposed to stack the Sub grade. The sub grade generated shall be collected in sub grade stack yard and shall be then mixed with high-grade mineral or may be used for filling & other works in various industries. The Generation shall be: -

Table 10: Sub Grade Mineral

Year	2023-24	2024-25	2025-26	2026-27	2027-28
Sub Grade in MT	7456	7476	7493	7497	7500
Sub Grade in M ³	2663	2670	2676	2678	2679
Swell Volume (m ³)	3196	3204	3211	3214	3215
Total Area (m ²)	532	534	5357	535	535
Avg. height in m	6m	6m	6m	6m	6m

Height: - Average 6m,

Location: - (Near Pillar 5)

Chapter 8: USE OF MINERAL AND MINERAL REJECT

a) Describe briefly the requirement of end-use industry specification in term of physical & chemical composition:

The mined-out mineral from the lease area shall be used for preparation of road, railway track and other construction works.

b) Brief requirement of intermediate industries involved in upgradation of mineral before its end-use:

Nil

c) Detail requirements for other industries, captive consumption, export, association industrial use etc: -

Nil

d) Indicated precise physical and chemicals specifications stipulated by buyers: -

e) Detail of processes adopted to upgrade the ROM to suit the user requirements: -

Nil

Chapter 9: PROCESSING OF ROM AND MINERAL REJECT



- a) **If processing / beneficiation of the ROM or Mineral Reject is planned to be conducted, briefly describe nature of processing / beneficiation. This may indicate size and grade of feed material and concentrate (finished marketable product), recovery etc.**

No mineral beneficiation processing will be required at mines for mineral. Give a material balance chart with a flow sheet or schematic diagram of the processing procedure indicating feed, product, recovery, and its grade at each stage of processing: -Not applicable

- b) **Explain the disposal method for tailings or reject from the processing plant: - Not Applicable**
- c) **Quantity and quality of tailings /reject proposed to be disposed, size and capacity of tailing pond, toxic effect of such tailings, if any, with process adopted to neutralize any such effect before their disposal and dealing of excess water from the tailings dam: - Not Applicable**
- d) **Specify quantity and type of chemicals if any to be used in the processing plant: -No**
- e) **Specify quantity and type of chemicals to be stored on site / plant.**
- f) **Indicate quantity (cum per day) of water required for mining and processing and sources of supply of water, disposal of water and extent of recycling. Water balance chart may be given.**

No processing / beneficiation is proposed.

No water shall be required for processing. Water shall be required in mining to cater for drinking purposes, dust suppressing at faces and on haul roads, and plantation. Total water requirement in the mine will be about 3.0-4.0KLD for drinking, spraying and plantation.

Chapter 10: OTHER



Describe briefly the following

a) Site Services

The Electric Power line does not exist in the QL area. The nearby villages are electrified.

- **Water Supply**

Water is being supplied from a well near the mine. A small water tank is also proposed in the proposed mine office premises. This can be used for supply of water to mining work, spraying, watering the plants and drinking purposes.

- **First Aid**

Primary First aid facility is proposed at the proposed mine office.

- **Mine office**

Permanent mine office is proposed in the west side of the QL area.

- **Rest Shelter**

Permanent rest shelter is proposed.

- **Latrines and Urinals**

At the mine site urinal and latrine are proposed.

b) EMPLOYMENT POTENTIAL

The mine owner shall employ Mine official (Mines Manager, Forman) in accordance with the provision of the MMR 1961 & Geologist & QP under MCDR 88. The workers to be employed shall be semi-skilled and unskilled. Most of them will come from the nearby villages. With the increase in the production additional man power shall be required. The mechanized mining the organizational set up proposed is given below: -

Geologist & QP/Geologist	: 1 Part time
Mines Mate/Mines Foreman	: 1 full time
Watchmen	: 1 full time
Skilled Labours/Operators	: 10 full time
Unskilled Labours	: 3 full time

**Chapter 11.0 PROGRESSIVE MINE CLOSURE PLAN UNDER RULE 61
OF G.M.M.C.R., 2017**



11.1 Environment Base line information: Attach a note on the status of baseline information with regard to the following: -

The QL area is characterized by the typical topography having hilly land. The land use pattern is given in the following table.

Table No.11: Existing Land use pattern within the QL Area

Sr. No.	*All the areas are given in Hectares	Govt. Land	Total (Hect.)
1	Pits & Quarries	1.7026	1.7026
2	Storage for top soil	----	----
3	Dumps	----	----
4	Mineral Storage	----	----
5	Sub Grade stack Yard	----	----
6	Infrastructure (Work shop, administrative Building)	----	----
7	Roads	0.0194	0.0194
8	Railway	----	----
9	Green Belt (other than backfilled)	----	----
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non-Utilized	2.2780	2.2780
Total		4.00.00 Hect	4.00.00 Hect

11.1.1 Water regime and presence of water reservoir- The average rain falls ranging 338.7mm per annum between June to September months. The nearest sources of drinking water are wells from where the potable water is fetched and stored.

11.1.2 Quality of Air, ambient noise level and water: - The quality of air could be said quite clean and natural, free from any harmful gases arising out of any industrial establishment/ complex including mining ventures. The area in and around the mine could be said free from any nuisance of repetitive nature such as noise. The source of noise generation will be the playing of machinery.

Its magnitude will not be match to cause general arrogances. Thus, it is quite calm. Quality of ground water is free from pollution. Water is potable

11.1.3 Flora & Fauna: - Few bushes can be seen in the area. Moreover, there is no demarcated/protected forest close to the Lease area. The protected wildlife animal in & around Lease area is also not present.

11.1.4 Climatic condition: -The area experiences wide temperature variation of as high as 28°C to 40°C in summer and 11°C to 26°C in winter. The average rain falls ranging 338.7mm per annum between June to September months.

11.1.5 Human settlement: -The population in and around this Lease area is very thin. The nearest human settlement area is the Kera village is given below.

The adjoining villages are:

S. No.	Village	Population
1.	Kera	8063

11.1.6 Public Building, Places of Worship and Monument: -

No Public Building, National Monument, place of Worship, Sanctuary, National Park, exist in and around the Quarry Lease area.

11.1.7 Indicate any sanctuary is located in the vicinity of leasehold.

No National Park/sanctuary falls within 10Km. of the Quarry Lease area.

11.2 Impact Assessment: Attach an Environmental Impact Assessment Statement describing the impact of mining and beneficiation on environment on the following: -Impact of mining activities on the environment:

Given below are the details of the assessment made for the likely impact of mining activities on the environment, both biotic and abiotic:

Land area: -As a result of mining activities there shall be less effect on present landscape. The area will be affected due so mining, dumping of O/B, soil, plantation prepared infrastructure and Roads. The land degradation shall be as shown in the table

Table No.13: At the End of the five-year periods

Particular	Total Area (Hectare)
Area under mining	2.5287
Sub Grade stack Yard	0.1525
Scree stack/top-soil	0.0387
Infrastructure	0.0066
Mineral Storage	0.0057

Table No.14: At the End of the Life of the Mine

Particular	Total Area (Hectare)
Backfilled area	0.3085
Water reservoir	3.3935
Infrastructure	--

11.2.2 Air Quality: - The only source to pollute air is the generation of dust while undertaking the mechanized mining operation including sizing the mineral. But the level of dust concentration is practically of very low order.

11.2.3 Water Quality: - The mineral produced and the waste rocks generated are not likely to pollute the water quality in any manner.

11.2.4 Noise Level: - Generation of ground vibration and noise are practically under limit and low enough with the mechanized mining operation to have any adverse impact on this account to the workers and local inhabitants.

11.2.5 Protective measures for Ground vibrations/air blast caused by blasting.

As mentioned in the preceding section that the magnitude of noise generation & Ground vibration with the proposed mechanized mining is practically of very low order. Lessee shall regularly maintain the excavator & Dumper besides Earplug are also provided to the employees.

11.2.6 Water Regime: - in absence of water regime in 500 meters periphery no impact will anticipate on water regime. The Ground water table is 60m (in rainy season) to 65m (in Dry Season).

11.2.7 Acid mine drainage: - NA

11.2.8 Surface subsidence: -Mining method is proposed is open cast mechanized mining, so there is no Surface subsidence.

11.2.9 Socio-Economics: - by having an economic activity near the villages, the socio and demographical profile of the local habitants will get positive impact, by direct and indirect jobs.

11.2.10 Historical Monuments: - No historical monument or building is present in the Quarry Lease area.

11.3 Progressive reclamation Plan: -The Proposals of the Final Closure are based on the Geology and Topography of the region. At the end of the mining operation, the Quarry Lease area would be used as water reservoir, the water reservoir would be fenced. The local people would use the Buildings and Roads for their infrastructure facilities.

11.3.1 Mined Out Land

Table-15: Mined Out Land (Hectare)

Particular	Present	At the end of 5-year Scheme Mining Plan	At the end of Life of Mine
Broken Up Area	1.7026	2.5287	3.3935
Back Filled Area	Nil	Nil	0.3085
Water Reservoir	Nil	Nil	3.3935
Reclaimed Area	Nil	Nil	--
*All the area are in Hectare			

Mined Out Land Planning: - The mined-out land planning is required to be done to ensure that:

- As soon as the land matures, it shall be made ready for future use.
- At all the times mining pits and the roads shall be maintained in safe condition to prevent landslides etc. and stability shall not be disturbed.
- Water drainage shall be maintained and cleaned in a manner that surface water shall not cause quarry flooding.
- The plantation proposed above would not only help in the restoration of the land use but also improve the eco-system of the area.

Land Use Pattern: - The QL area is having Govt. Land. In general, the area is hilly land. There is no village or human settlement in the Quarry Lease area. Permanent vegetation in the area is also very less prominent.

The present land use pattern is as indicated in the following Table: -



Table-16: Present land use pattern

Sr. No.	*All the areas are given in Hectares	Govt. Land	Total (Hect.)
1	Pits & Quarries	1.7026	1.7026
2	Storage for top soil	----	----
3	Dumps	----	----
4	Mineral Storage	----	----
5	Sub Grade stack Yard	----	----
6	Infrastructure (Work shop, administrative Building)	----	----
7	Roads	0.0194	0.0194
8	Railway	----	----
9	Green Belt (other than backfilled)	----	----
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non-Utilized	2.2780	2.2780
Total		4.00.00 Hect	4.00.00 Hect

Land reclamation & Tree plantations: - The land reclamation and forestation proposals are presented in plate 8 of the Mining Plan. The lessee is committed to take care of and reclaim the mining area as proposed in the plan. At the end of the mining operation, Quarry Lease area would be used as water reservoir, the water reservoir would be fenced. And a part of the remaining region would be used for plantation.

Post Mining Land Use Plan

As mining in the pits is not going to be completed during the period of this five - Year period, this point is not applicable.

Proposed Land pattern during next five years

Table-17: Proposed Land use pattern during next five- years

Sr. No.	*All the areas are given in Hectares	Govt. Land	Total
1	Area under mining	2.5287	2.5287
2	Mineral Storage for top soil	0.0387	0.0387
3	Dumps	----	----
4	Mineral Storage	0.0057	0.0057
5	Sub Grade stack Yard	0.1525	0.1525
6	Infrastructure (Work shop, administrative Building)	0.0066	0.0066

7	Roads	0.0143	0.0143
8	Railway	----	----
9	Green Belt	----	----
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non-Utilized	1.2535	1.2535
Total		4.00.00 Hect	4.00.00 Hect

End Land Use Pattern at the end of the life of the mine: - At the end of the mining operation, Quarry Lease area would be used as water reservoir and a part of the remaining region would be used for plantation.

The proposed end land use pattern is as indicated in the following Table

Table-18: Proposed Land use pattern end of life of mine

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Govt. Land</i>	<i>Total (Hect.)</i>
1	Water reservoir	3.3935	3.3935
2	Backfilled	0.3085	0.3085
3	Storage for top soil	----	----
4	Stack Yard	----	----
5	Sub Grade stack Yard	----	----
6	Infrastructure (Work shop, administrative Building)	----	----
7	Roads	----	----
8	Railway	----	----
9	Green Belt (other than backfilled)	0.2980	0.2980
10	Tailing Pond	----	----
11	Effluent Treatment Plant	----	----
12	Mineral Separation Plant	----	----
13	Township	----	----
14	Non-Utilized	----	----
Total		4.00.00 Hect	4.00.00 Hect

11.3.2 Top soil Managements: Top-soil is going to generate during plan period.

11.3.3 Tailing Dam Management: - Not Applicable.

11.3.4 Acid mine drainage, if any and its mitigative measures: - No

11.3.5 Surface subsidence mitigation measures through backfilling of mine voids or by any other means and its monitoring mechanism.

The information on protective measures for reclamation and rehabilitation works year wise may be provided as per the following table. 19-

SUMMARY OF YEARWISE PROPOSAL FOR ITEM NO. 11.3.6

Item	Details	Proposed	Actual	Remarks
Dump management	Area afforested (ha)	--	--	--
	No of saplings planted	--	--	--
	Cumulative no of plants	--	--	--
	Cost including watch and care during the year	--	--	--
Management of worked out benches	Area available for rehabilitation (ha)	--	--	--
	Afforestation done (ha)	--	--	--
	No of saplings planted in the year	--	--	--
	Cumulative no of plants	--	--	--
	Any other method of rehabilitation (specify)	--	--	--
	Cost including watch and care during the year	--	--	--
Reclamation and Rehabilitation by backfilling	Void available for backfilling (L x B x D) pit wise/ stop wise	--	--	--
	Void filled by waste / tailings	--	--	--
	Afforestation on the backfilled area	--	--	--
	Rehabilitation by making water reservoir	--	--	--
	Any other means (specify)	--	--	--
Rehabilitation of waste land within applied area	Area available (ha)	--	--	--
	Area Rehabilitated	--	--	--
	method of rehabilitation	--	--	--
Other (specify)	Plantation	--	--	--

* Proposed dump is active.

11.4 Disaster Management and Risk Assessment

The proposed workings are by opencast Mechanized mining method. There are not expected high risks accidents like land slide, subsidence, fire, seismic activities etc. if any in case of accident a well-equipped First Aid station shall be available at mine site for giving first aid to injured persons.

11.5 Care and Maintenance during Temporary Discontinuance

In case of temporary discontinuance of work, the mine workings will be in the watch of the Security Guard employed for the purpose. Before entering the labour into mine workings or faces during the resumption of work, the workings and faces are proposed to be inspected by Authorized person.

Chapter 12.0: FINANCIAL ASSURANCE

The lessee is required to submit the financial assurance for the area to be put to use for mining and allied activity at the end of plan period. Following table shows the calculation: -

Sr. No.	Head	Area put on use at start of Plan (In Ha.)	Additional requirement during Plan period (In. Ha.)	Total (In. Ha.)	Area considered as fully reclaimed & rehabilitated (In. Ha.)	Net area considered for calculation (In. Ha.)
1.	Area under mining	1.7026	0.8261	2.5287	---	2.5287
2.	Scree stack/top-soil	---	0.0387	0.0387	---	0.0387
3.	Overburden/dump	---	---	---	---	---
4.	Mineral storage	---	0.0057	0.0057	---	0.0057
5.	Infrastructure (Workshop, administrative Building etc.)	---	0.0066	0.0066	---	0.0066
6.	Road	0.0194	0.0051	0.0143	---	0.0143
7.	Railway	---	---	---	---	---
8.	Green Belt	---	---	---	---	---
9.	Tailing pond	---	---	---	---	---
10.	Effluent Treatment	---	---	---	---	---
11.	Mineral Separation Plant	---	---	---	---	---
12.	Township area	---	---	---	---	---
13.	Sub Grade Stack Yard	---	0.1525	0.1525	---	0.1525
GRAND TOTAL						2.74.65 H

Proposed area to be put to use at the end of plan period is 2.74.65 Hect. Financial assurance for Semi-Mechanized Mining is calculated at the rate of Rs.100000/- per hectares of area to be put to use for 2.74.65 hectares. The financial assurance comes are **2,00,000** Rupees. The lessee shall be submitted financial Assurance as per Rule 64 (i) of G.M.M.C.R., 2017 to Geologist, Commissioner of Geology & Mines, Govt of Gujarat.

Date:- / /2023
Place:- Gandhinagar.

V. K. Singh
Vinay Kumar Singh
"Geologist & QP"

Part -B

12.1 CERTIFICATE / UNDERTAKINGS / CONSENT LETTER

Shri Jadva Ravji Valani.

R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya,

Taluka- Bhuj, Dist- Kutch (Gujarat).

**CONSENT LETTER/UNDERTAKINGS/CERTIFICATE FROM THE
LESSEE**

Scheme of Mining Plan in respect of Kera Black Trap Mine QL No- 13074, S. No- Travers 639 Paiki) over an area of 4.00.00 Hect in Village – Kera Taluka- Bhuj, Dist. - Kutch (Gujarat) under Rule- 36, 37, 38(1), 39, 61 & 64 of G.M.M.C.R., 2017, has been prepared by Shri Vinay Kumar Singh, “Geologist & QP”.

This is to request the Geologist, Commissioner of Geology & Mines, Gandhinagar(Gujarat) to make further correspondence regarding any regarding of Scheme of Mining plan with the said recognized person at his following address:

Vinay Kumar Singh “Geologist & QP”

209, “IInd” Floor, Pramukh Corporate, PDPU Road Raysan
Gandhinagar Gujarat-(382007)

We hereby undertake that all modification/updating as made in the said Mining plan/Scheme by the said recognized person be deemed to have been made with our knowledge and consent and shall be acceptable on us and binding in all respects. It is certified that the Progressive Mine Closure Plan of Kera Black Trap mine (Survey No. Travers 639 Paiki (QL No-13074)) of Shri Jadva Ravji Valani. R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya, Taluka- Bhuj, Dist- Kutch (Gujarat). over an area of 4.00.00 Hect. complies, with all statutory Rules, Regulations, Orders made by the Central Government or State Government, Statutory organizations, Court etc. which have been taken into

consideration and wherever any specific permission is required, the Lessee will approach the concerned authorities.

The information furnished in the **Progressive Mine Closure plan** is true and correct to the best of our knowledge and records.

1. The provisions of **mines Act, Rules and Regulations** made there under have been observed in the Scheme of Mining plan over an area of 4.00.00 Hect in Village- Kera, Taluka- Bhuj, Dist.- Kutch (Gujarat) belonging to Kera, Mine and where specific permissions are required the lessee will approach the **D.G.M.S.** Further standards prescribed by **D.G.M.S.** in respect of **miners' health** will be strictly implemented"

Date: - / /2023.

Place: - Kutch.


for **Shri Jadva Ravji Valani.** (PoA holder)

R/o At/Po- Nichlo vas, GEB, Kolivas, Village-
Badadiya, Taluka- Bhuj, Dist- Kutch (Gujarat).

Vinay Kumar Singh
Geologist & QP

Mobile: 841500945(M)

vinugeo00@gmail.com

Mining & Environmental Consultant

Address: 209, "H" Floor, Pramukh Corporate, PDPU road Rayan,

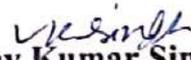
Gandhinagar (Gujarat)-382007

CERTIFICATE FROM QP

The provisions of Rule 36, 37, 38(1), 39, 61 & 64 of G.M.M.C.R., 2017. Have been observed in the preparation of the Scheme of Mining Plan for Kera Black Trap mine (QL No- 13074, S. No- Travers 639 Paiki) over an area of 4.00.00 Hect of Shri Jadva Ravji Valani. R/o At/Po- Nichlo vas, GEB, Kolivas, Village-Badadiya, Taluka- Bhuj, Dist- Kutch (Gujarat). Whenever specific permissions are required, the lessee will approach the concerned authorities of Geologist, Commissioner of Geology & Mines, Gandhinagar Gujarat.

The information furnished in the Scheme of Mining plan with progressive mine closure plan is true and correct to the best of our knowledge.

Date:- / /2023
Place:- Gandhinagar.


Vinay Kumar Singh
"Geologist & QP"

COMMISSIONERATE OF GEOLOGY & MINING
GOVERNMENT OF GUJARAT
Block No. - 1, 2; 7th Floor, Udhog Bhavan, Gandhinagar - 382011
Phone: 079 - 23253956, Fax: 079 - 23256794



No.CGM/MC/KCH/1096/4425

Date: 30/04/18

To,
Shri Jadvav Ravji Valani
At.L-NICHLO Vas, GEB, Kolivas
Village-Badadiya
Taluka:Bhuj, District-Kutch
Gujarat.

Sub:- Approval of Mining plan of the lease submitted under Rules 39&61 of GMMCR, 2017 for Blacktrap mineral over an area of 4.00 hectares in Survey No. 639P of Village-Kera, Tal:Bhuj, Dist: Kutch (Gujarat).

In exercise of the power conferred vide Government of Gujarat Notification No. MMR/102014/979/CHH dated 18/06/2015 and Section Officer, IMD letter No.: MMR/102014/979/CHH dated 30/07/2015, read under Rule 31(7) to 61(3) of GMMCR, 2017, I hereby approve the above said Mining Plan. This approval is subject to the following conditions:

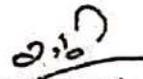
1. The Mining plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government or any other authority.
2. The approval of the Mining plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines & Mineral (Development in Regulation) Amendment Act, 2015 and any other laws including the forest Conservation Act, 1980, Environment Protection Act, 1986 and the rules made there under. It is clarified that this approval of Mining Plan is subject to the forest (Conservation) Act, 1980, Forest Conservation Rules, 1981 and other relevant statutes, orders and guidelines as may be applicable to the lease area from time to time.
3. The Mining plan is approved without prejudice to any order or direction from any court of competent jurisdiction.
4. Provisions of the Mines Act, 1952 and Rules and Regulations made there under including submission of notice of opening, appointment of manager and other statutory officials as required by the Mines Act, 1952, and sub-sequent rules shall be complied with.
5. The execution of mining plan of mining shall be subjected to vacation of prohibitory orders/ notices, if any.

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6. The lessee has to submit "Financial Assurance" under Rule 64 of GMMCR, 2017 before executing the lease deed. The mining operation cannot be commenced before submission of financial assurance to the competent authority.
7. If anything is found to be concealed as required by the Mines Act in the contents of the mining plan of mining and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
8. As regards to mining operations and blasting is concerned, the Lessee has to follow provisions of Metalliferous Mines Regulations, 1961 and directives issued by Director General Mines Safety from time to time.
9. The applicant/lessee shall have to provide the details of renewal of mining lease including date of renewal whenever order to the effect with respect to area of lease and mineral covered in the above Mining plan received from State Government.
10. This approval is as per the detail/Plan submitted by your RQP any deviation from actual submission, will be subject to immediate rejection of the Mining plan.


 (S.V. Dave)
 Geologist

Commissionerate of Geology & Mining
 Govt. of Gujarat, Gandhinagar.

Enclosure: One copy of Approved Mining Plan.

Copy for information to:

1. Shri Rajesh Arora(RQP), 3KA-52, Sector-5 Hiran Marg, Vinayak Marg, Udaipur, Rajasthan-313002.
2. The joint Secretary (Mines), Industry and Mines, New Sachivalay, Gandhinagar.
3. The Director, Directorate General of Mines Safety, Chandkheda, Ahmedabad with a copy of approved mining plan.
4. Assistant Geologist/Geologist, Geology & Mining Department, District: Kutch with a copy of Approved Mining plan and also requested to ensure the continuity of the financial assurance and statutory employment by the mine owner from time to time.

D.C. JOSHI
MEMBER SECRETARY
DEIAA (KACHCHH)



DISTRICT LEVEL ENVIRONMENT
IMPACT ASSESSMENT AUTHORITY
KACHCHH



No. DEIAA/KACHCHH/BLACKTRAP/52/EC/1(a)/B2/2016/540

Date: 01/12/2016

Sub: Environment Clearance to JADVA RAVJI VALANI for mining of BLACK TRAP from the Lease Area [Lease Area in Hectare & Type: 04.00.00 Hectares & LOI] located at Survey No. 639p GOVT. LAND, Village: KERA, Taluka: BHUJ, Dist: KACHCHH. State: GUJARAT.....Mining project in Category 1 (a) of the Schedule of the EIA Notification dated 14/9/2006 & category B2 of the amendment in gazette of India dated 15/01/2016.

Dear Sir,

This has reference to an applications seeking environmental clearance for mining of BLACK TRAP from the Project Proponent/Lease Holder along with the information in specified Performa like Form 1 M, Form 1 & PFR, Which is also duly verified by the member Secretary of DEAC & District office of the Geology and Mining Department, Dist. Kachchh

The brief information submitted by Department of Geology and Mining, Dist. Kachchh is as follows:

Sr No	Name of Applicant	Lease Area In Hectare & Type	Survey No.	Village	Taluka	Rate of Mining
1.	JADVA RAVJI VALANI	04.00.00 LOI	639 p	KERA	BHUJ	48000.00/T/A

The above proposal is Mining Project and falls under project / activity no. 1(a) of the Schedule of the EIA Notification, 2006. As the lease area of the proposal is less than or equal to 5 Hectare, it falls under Category B. Since the project was categorized as 'B2', it does not require Public Consultation as per Para 7(i) III. Stage (3) of EIA Notification, 2006.

The DEAC, Kachchh had recommended proposal to the DEIAA, Kachchh based on DEAC 2nd Meeting held on dated 18/10/2016 where project proponent or RQP/Consultant called for presentation and based on discussion, and DEAC Kachchh sent their recommendation on dated 27/10/2016 to DEIAA Kachchh to grant Environment Clearance to above Mining Project.

The above proposal was considered by the DEIAA, Kachchh in its meeting held on 10/11/2016 at Collector office Kachchh. After detailed deliberation and careful consideration, the DEIAA, Kachchh hereby accord Individual Environmental Clearance to above project under the provisions of the EIA Notification dated 14th September, 2006; subject to compliance of the following conditions.

SPECIFIC CONDITIONS:

1. Project proponent shall comply with all the guidelines and notifications issued by MOEFCC, New Delhi regarding cluster policy as part of compliance of orders of Hon'ble National Green Tribunal from time to time.
2. If lease area of project proponent falls in the cluster and total borrowed area of the cluster falls under category B1 or A, as per the prevailing guidelines of MoEFCC, New Delhi, all the concerned procedures shall be followed up accordingly for compliance of Environmental Laws/Notifications/Rules and under

- such circumstances project proponent shall extend all support including financial contribution or otherwise also for compliance of environmental Laws/Notificallons/Rules for such cluster.
3. If lease area of applicant falls in the cluster and total borrowed area of the cluster fall under category B1 or A, EIA study shall be carried out for the said cluster as decided by the competent authority and EMP for the cluster shall be prepared based on outcome of the EIA study. In such a case, all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including lease holders who have already been accorded Environmental Clearance.
 4. No mining shall be undertaken outside the area specified in this Environmental Clearance.
 5. Only controlled blasting shall be practiced by licensed person with all necessary care.
 6. Any change in lease area (Individual/cluster), survey number, entailing capacity additon with change in mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 as amended from time to time.

CONDITIONS:

A-1 WATER:

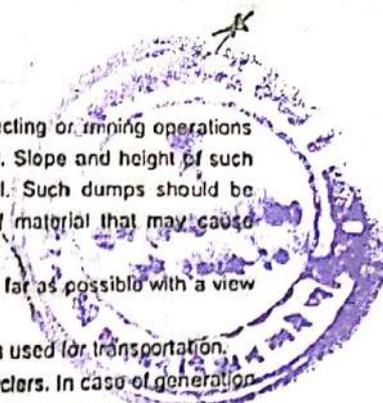
7. The project proponent shall obtain necessary prior permission of the competent authorities for withdrawal of requisite quantity of water (surface water and/or ground water) required for the project.
8. Mining operation shall not intersect ground table and hence there shall not be any water / wastewater discharge from mining operations.
9. Garland Drains, settling tank and Catch drains of appropriate size, gradient and length shall be constructed around the excavated mine, mineral dumps; reject dumps to prevent silt and sediments flowing into any water body.
10. Domestic wastewater shall be disposed off through septic tank - soak pit.

A-2 AIR:

11. Effective safeguards, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
12. Drills shall either be operated with dust extractors or equipped with water injection system (wet drilling) to suppress air borne dust during drilling.
13. Only controlled blasting shall be practiced by licensed person with all necessary care as per conditions mentioned in 'Director general mines safety rules and The Explosive Rules-2000'. Blasting operation shall be carried out during day time.
14. Internal roads shall be either paved properly or sprinkled with water at regular intervals for controlling fugitive emission during vehicular movement. Trees of native species shall be developed along both sides of internal road/s in order to contain dust.
15. Vehicles shall not be overloaded and mineral transportation shall be done only through covered trucks so that no spillage of mineral / dust take place.
16. Vehicles used in mining operations shall be maintained well so as to keep vehicular emissions in control.
17. Fugitive emission in work place and ambient air shall be monitored. The emission shall conform to the standards prescribed by the concerned authorities.
18. Ambient air quality shall be monitored at site and the nearest human habitation and it shall conform to the norms prescribed by the MoEF, Govt. of India.

A-3 OVER BURDEN / REJECTS / HAZARDOUS WASTE:

19. The project proponent shall strive to adopt zero waste mining concepts by reducing the quantum of reject through technological innovation or finding the use of fines through perspective buyers.
20. Top soil from the mining area shall be scrapped, stacked separately, preserved and utilized for the plantation work.

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21. Overburden, waste rock and non-saleable mineral generated during prospecting or mining operations shall be stored separately in properly formed dumps on grounds earmarked. Slope and height of such dumps shall be restricted adequately to prevent any slippage of material. Such dumps should be properly terraced, stabilized and secured at toe to prevent the escape of material that may cause degradation of the surrounding land or silling of water courses.
 22. Overburden or other rejects shall be backfilled into the worked out quarry so far as possible with a view to restore the land to its original use or desired alternate use.
 23. It shall be ensure that there is no leakage of oil and greases from the vehicles used for transportation.
 24. Used oil / waste oil, if any, generated shall be sold only to the registered recyclers. In case of generation of hazardous waste, the project proponent shall strictly comply with the provisions of Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008, as may be amended from time to time.

A.5 SAFETY:

25. Only controlled blasting shall be practiced by licensed person with all necessary care for protection of public, workers and property from fly rock and vibration risk.
26. Blasting shall be done in such a manner to prevent formation of big size boulders and thereby to minimize need for secondary blasting.
27. When blasting is done, it shall be ensure that the persons have moved out of building and away from the danger zone. At the time of blasting, a guard shall be posted on either side of the road to warn the passers.
28. Explosive for blasting shall be used only after taking requisite permission from the Director General of Mines and Safety, Government of India. All necessary safety measure shall be taken and requisite licence shall be obtained for storage of explosive.
29. Anti-vibration devices shall be provided to vibrating tools / equipments to be used by workers during mining. Vibrations shall be maintained within safe limit.
30. All the precautions are to be observed as per Reg. 106 of MMR, 1961 for safety and security. Face masks, helmets, safety shoes etc. shall be provided to all the workers working in the mining areas and its usage shall be ensured and supervised.
31. First Aid Box should be made readily available at the site.
32. Occupational health surveillance of workers shall be undertaken periodically by a doctor who is expert in occupational health and hygiene and its records shall be maintained.
33. Information regarding occupational mine diseases caused due to air pollution and its preventive measures shall be displayed at site in vernacular language for workers.
34. Proper fencing and manning of excavated area and lease area shall be done to avoid falling and/or drowning of humans and animals. In addition, a protective bund with 15° slope shall be made around the periphery of worked out area to check the inadvertent entry of humans and animals.

A.5 NOISE:

35. Noise level in and around the lease area shall be kept well within the standards by providing noise control measures including engineering control like acoustic insulation, hoods, silencers, enclosures etc. on all sources of noise generation. Ambient noise level shall conform to the standards prescribed under the Environment (Protection) Act & Rules, 1986.

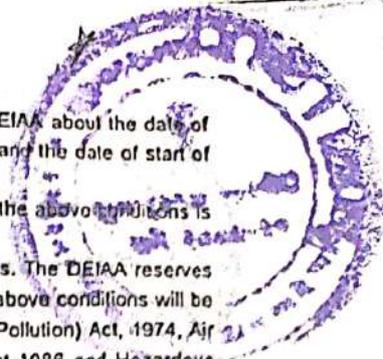
A.6 GREEN BELT DEVELOPMENT:

36. Green belt shall be developed in periphery of the lease area as per the CPCB guidelines and strictly as per the time schedule. The green belt should comprise of rows of varying height native trees with thick foliage.
37. Drip irrigation system shall be used for the green belt development within the premises.

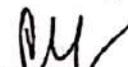
38. The project proponent shall make budgetary provisions as Environmental Protection Fund and shall open the account in nationalize bank and shall also give binding on affidavit to follow the EMP which is given in present allon or mining plan.

B. OTHER CONDITIONS

39. This Environmental Clearance does not confer any right to the project proponent on the land proposed for lease and all necessary statutory clearances / permissions shall be obtained from respective department before start of mining operations.
40. Mining operation shall be restricted to above ground water table and it shall be ensured that it does not intersect ground water table.
41. The project proponent shall ensure that no natural water course gets obstructed due to mining operations.
42. The pits left unfilled in lease area shall be converted to water body. Higher benches of excavated void/mining pit shall be terraced and its slope shall be made gentler for easy accessibility to the water body.
43. No mining shall be carried out in the safety zone of any bridge / embankment and in the vicinity of natural / manmade archeological sites.
44. No wildlife habitat shall be infringed and in addition to that before issuing the mining lease, it has to be ensured that no wildlife movement shall be existing in the lease area proposed for mining.
45. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of site in-charge and workers to ensure that all necessary environmental, safety and health measures are undertaken. (I.e. The aerial distance between Human Habitation and lease area must be more than 500 meters. the aerial distance between National Highway and Lease area must be more than 500 meters. The aerial distance between State Highway, Railway Bridge, percolation Well, Irrigation Well and lease area must be more than 200 meters. The aerial distance between bridge pier, check dam, french well and lease area must be more than 500 meters. The aerial distance between railway track, Canal and lease area must be more than 200 meters.
46. Funds earmarked for environmental protection measures shall be kept in a separate account and shall not be diverted for other purpose. Records of year wise expenditure shall be maintained.
47. The project proponent shall also comply with any additional condition that may be imposed by the DEAC or the DEIAA or any other competent authority for the purpose of environmental protection and management.
48. Half yearly compliance reports on the conditions stipulated hereinabove shall be submitted to the DEIAA, State Pollution Control Board and the Regional Office of the Ministry of Environment and Forests, Bhopal, on 1st June and 1st December of each calendar year by individual project proponent.
49. The project proponent shall have to comply with the provisions of Gujarat Minor Mineral Concession Rules (GMMCR) as and when amended by the State Govt. with respect to the provisions for approval of mining plan, EMP for cluster, creation of separate corpus, etc. in view of the recommendations made by the MoEF in its report of March 2010 and the model guidelines framed by the Ministry of Mines.
50. The project proponent shall have to get their Mining Plan approved by the competent authority, within a period of one year from the date of grant of environmental clearance. If Proponent will fail to submit approved mining plan within a period of one year from the date of grant of environmental clearance, this E.C. Certificate will automatically cancelled and proponent have to apply again for E.C.
51. Decisions/Directions of Hon'ble Court and Hon'ble National Green Tribunal given in the matter of minor minerals shall be binding on the project proponent.
52. The individual project proponent shall inform the public that the project has been accorded environmental clearance by the DEIAA and that the copies of the clearance letter are available with the DEIAA Record. This shall be advertised within seven days from the date of the clearance letter, in at least two local newspapers that are widely circulated in the region, one of which shall be in the Gujarati language and the other in English. A copy each of the same shall be forwarded to the concerned Regional Office of the Ministry.

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53. The project authorities shall inform the GPCB, Regional Office of MoEF and DEIAA about the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
 54. The DEIAA may revoke or suspend the clearance, if implementation of any of the above conditions is not found satisfactory.
 55. The project proponent in a time bound manner shall implement these conditions. The DEIAA reserves the right to stipulate additional conditions, if the same is found necessary. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 along with their amendments and rules.
 56. Project proponent/Lease holder shall be obtained Consent To Establish (CTE) & Common Consent & Authorization of GPCB under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act 1986 and Hazardous Wastes (Management Handling and Trans boundary) Rules, 2008 before Commencement of mining activity.
 57. The environmental clearance is being issued without prejudice to the action, if any, initiated under the E.P. Act or any court case, if any, pending in the court of law and it does not mean that the project proponent has not violated any environmental laws in the past. This clearance does not give immunity to the project proponent for the case, if any, filed against him in any court of law or action initiated under the E.P. Act.
 58. Precise mining area shall be jointly demarcated at the site by officials of Mining / Revenue Department prior to mining operations. Records of such site plan, duly verified by competent authority shall be maintained.
 59. The project proponent shall carry out activities under CSR in consultation with the District Development Officer / District Collector for that he/she shall open an account in nationalize bank for CSR activities fund. The project proponent shall carry out activities under CSR as per guidance of District Development Officer & District Collector.
 60. Project proponent shall ensure that Mining Plan of the proposed project will be prepared and approved by the competent authority within a period of one year from the date of grant of environmental clearance.
 61. Geology and Mining Department will take all measures to comply with all the conditions stipulated in this Environmental Clearance and all the conditions stipulated in this clearance shall be incorporated while granting lease to individual lease holder.
 62. This clearance is issued with respect to only environmental considerations and it does not imply that DEIAA approved the way by which lease is granted to the project. While granting lease, the concerned authority shall ensure compliance of relevant Rules, Regulations, Notifications, Government Resolutions, Circulars, Judgments / Orders of Hon'ble Courts and NGT, etc.
 63. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

With regards,
Yours sincerely,


(D.C. JOSHI)
Member Secretary
DEIAA
Issued to

JADVA RAYJI VALANI,

Survey No. 639p, Village: KERA, Taluka: BHUJ, Dist: KACHCHH. (GUJARAT)

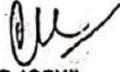
Served Through: The Geologist, Geology & Mining Div., Collector Office, Kachchh District

Page 5 of 6

Office: Collector Office, Jilla Seva Sadan, Bhuj-Kachchh- 370001,
Phone No: (02832) 251007, (02832) 223551
E-mail: pobhuj@gmail.com, gnm-kut@gujarat.gov.in



1. The Collector & Secretary DEIAA, Collector Office, Jilla Seva Sadan, Bhuj-Kachchh.
2. The Executive Engineer & Secretary, DEAC, Irrigation Department (State), Pavan Chakki area, Bhuj Kachchh.
3. The Secretary, SEIAA, C/O. Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
4. The Commissioner, Geology & Mining, Block No. 1/4, 7th Floor, Udyog Bhavan, Sector - 11, Gandhinagar.
5. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD -cum-Office Complex, East Arjun Nagar, New Delhi-110032
6. Zonal Officer, Central Pollution Control Board, Parivesh Bhavan, Opp Ward Office, Ward Number 10, Subhanpura, Vadodara - 390 023
7. The Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (WZ), E-5, Arera Colony, Link Road-3, Bhopal-462016, MP
8. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi-110003.
9. The Chief Conservator of Forests, Kachchh Forest Circle, Opp. G.K.General Hospital, Bhuj-Kachchh.
10. The Member-Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector-10 A, Gandhinagar-382010.
11. Select File


 (D.C. JOSHI)
 Member Secretary
 DEIAA



IDEAL
TESTING & CONSULTANCY



FP-127, Opp. Ahmedabad Institute of Technology, Gota-Ognaj Road, Gota, Ahmedabad - 380010
7984146255, 9924574654, 9824319505 info@idealtc.in www.idealtesting.com

TEST REPORT

Customer's Detail : Shri Jadva Ravji Valani

Report No. : ITC/MEC/2304220011

Discipline : MECHANICAL

Date of Testing : 22/04/2023

Completion Date : 25/04/2023

Your Ref. No. : Your Letter Dated : 22/04/2023

ULR No. : -

Group : Building Material

Date of Receipt : 22/04/2023

Issue Date : 25/04/2023

Page No. : 1/1

I. Any other information Testing Location : Permanent Facility (Laboratory)

Name of Client : Not Declared

Name of Contractor/Agency : Not Declared

Name of Witness : Not Applicable

Name of Consultant/PMC/TPI : Not Declared

Name of Work : Not Declared

Material Name and Particulars : Black Trap ,

Grade/Type/Size : -

Sample Source/Brand/Make : Location : Village : Kera, Taluka : Bhuj, Dist : Kutch

Sample Identification No. : 2304220011 Condition of Sample : Satisfactory Sample Qty. : 1 Bag.

II. Test Parameter

Sr. No.	Test Parameters (Physical Test)	Unit	Test Method	Observed Value
1.	Specific Gravity	-	IS 2386(Pt-3):1963	2.60

III. Remark : NIL

--- End Report ---



Reviewed & Authorized:

DIVESH PATEL

Technical Manager

(Authorized Signatory)

IDEAL TESTING AND CONSULTANCY

* Sample must be drawn by party • Party has to provide enough quantity of samples • The above results are related only to the test performed on the sample • Endorsement of the products is neither inferred nor implied • For any query in the test report contact to ITC within one week • This report is not to be reproduced wholly or in part & forbidden to be used as evidence in the court of law without written consent of ITC • Test Report shall not be reproduced except in full, without written approval of laboratory.



National Accreditation Board for Testing and Calibration Laboratories

(A Constituent Board of Quality Council of India)



16.03.2023

NABL / T-5518

DIVESH PATEL

IDEAL TESTING AND CONSULTANCY

FP NO. 127, GOTA OGNAJ ROAD, GOTA,
AHMEDABAD

AHMEDABAD, GUJARAT-380060

Mobile: 9408545614

E-mail: Info@idealtc.in

Subject: **Renewal of accreditation**

Dear Sir,

NABL is pleased to inform you renewal of accreditation in accordance with ISO/IEC 17025:2017 in the disciplines of Chemical, Mechanical and Non-Destructive testing as per scope recommended by the assessment team with changes as mentioned below:

• Consider revised scope of accreditation in view of satisfactory corrective action submitted by the laboratory. (NC Ref 4)

• Consider to include Split tensile test as per IS 516 (Part 1) sec 1 only in view of satisfactory corrective action submitted by the laboratory. (NC Ref 13)

Laboratory is advised to address the following within 10 days:

• Review lower limit of soundness test by Le-chatellier in the scope.

• Segregate flash point & fire point and provide respective range of testing and MU in the scope.

• Review lower limit of range of testing for UPV in NDT scope.

• Review upper limit of range of testing for Moisture content under Timber in Mechanical scope.

All personnel proposed by the laboratory to report, review and authorize the results are accepted.

Your certificate TC-9159 with issue date 15.12.2022 valid till 14.12.2024 with amendment 14.13.2023 will be issued after getting the satisfactory reply from the lab.

Being an accredited laboratory you must fulfill all the terms and conditions as mentioned in NABL 131.

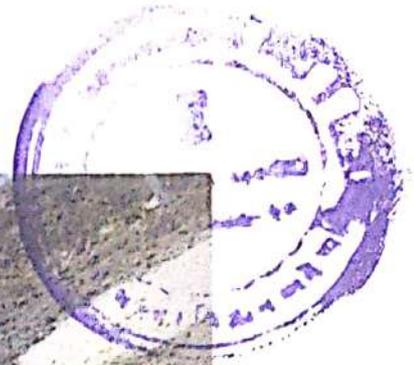
Lab to follow NABL 133 for the use of NABL symbol.

Yours Sincerely,

Malancha Das

malancha@nabl.qcin.org

NABL House, Plot 45, Sector 44, Gurugram 122 003, Haryana, India
Tel. No.: +91-124-4679700 (30 lines) * Fax: +91-124-4679799 * Website: www.nabl-india.org





Roll No. 1113127324

En. No. BU/11/120



S.No. 62269

C.Code. 131



बुन्देलखण्ड विश्वविद्यालय

विज्ञान-निष्णात

(एम.एस.सी.)

प्रमाणित किया जाता है कि विनय कुमार सिंह को निर्धारित पाठ्यक्रम पूर्ण करने के उपरान्त वर्ष २०१३ की परीक्षा में भूगर्भ विज्ञान विषय लेकर प्रथम श्रेणी में उत्तीर्ण होने पर विज्ञान निष्णात की उपाधि प्रदान की जाती है।

Bundelkhand University

MASTER OF SCIENCE

(M.Sc)

This is to certify that Vinay Kumar Singh completed the prescribed course of study in Geology and passed the examination of 2013 in First division. He/She is conferred the degree of Master of Science.

Bundelkhand University
बुन्देलखण्ड विश्वविद्यालय
झांसी, उ.प्र. Jhansi. UP 284128



कुलसचिव
Registrar

कुलपति
Vice-Chancellor

Convocation Date : 27 Feb, 2015

Issue Date Checker Checker

M/S BHUDHAR MARBLE

Address:- Mairam Mandir Kh Paccha, Station Road, Amet
Dis- Rajsamand, Rajasthan
Mob No-9799397506

Date-03/11/2018

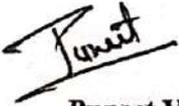
TO WHOM SO EVER IT MAY CONCERN

This is to certify that **Mr. Vinay Kumar Singh s/o Shri Virendra Singh** has worked with me from 07th July 2013 to 5th August 2018. At that time of working his designation was "**Geologist**".

During the tenure of his employment with the company, he was found Sincere, honest, punctual and hardworking .

He has left the service on his own account.

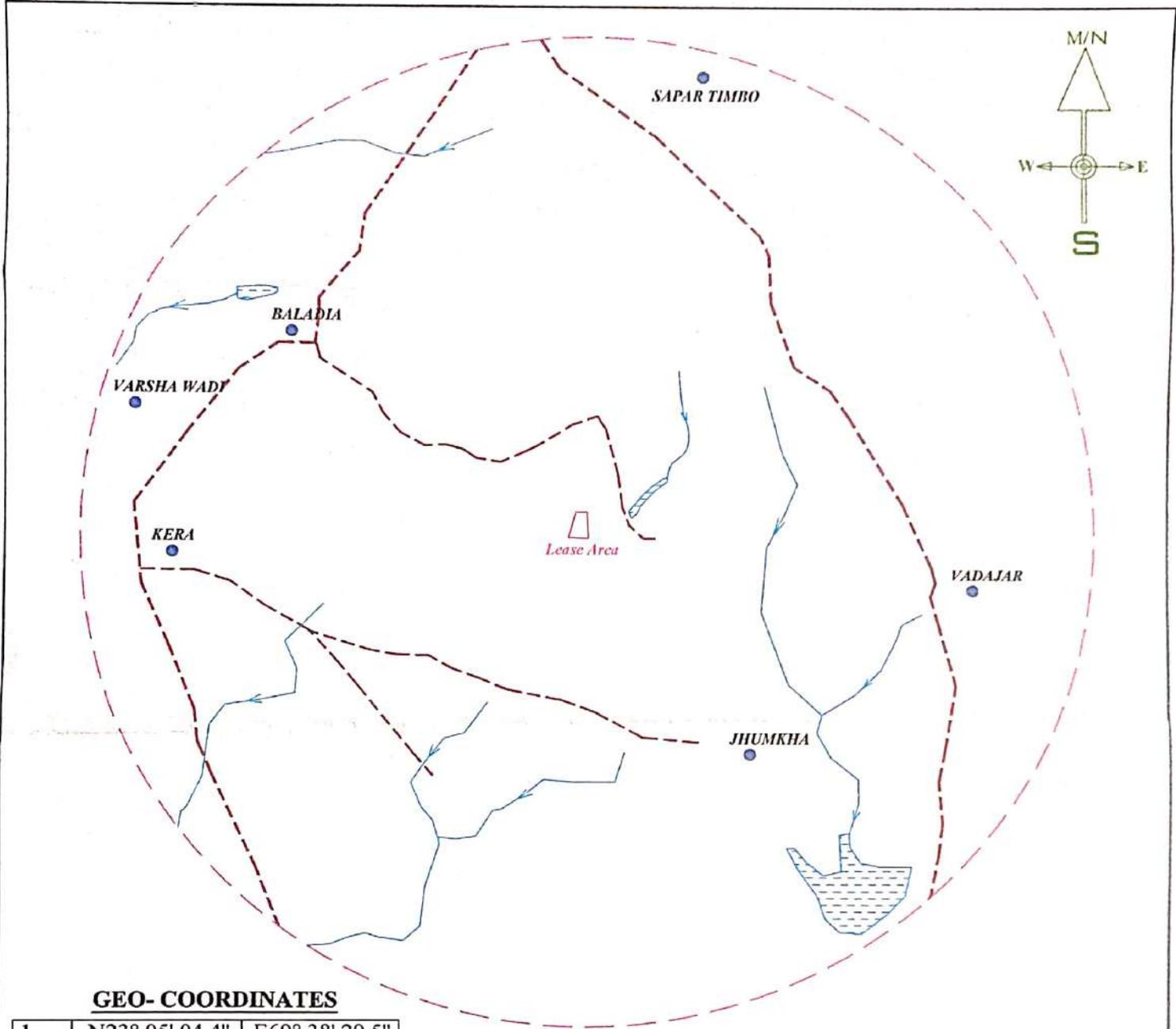
We wish him all the best.



Puneet Vardia

खाने प्रबन्धक
Manager

आगरिया मार्बल माइन
आगरिया



GEO- COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
4	N23° 04' 55.7"	E69° 38' 33.5"
5	N23° 04' 56.0"	E69° 38' 26.8"

**KEY PLAN OF
SURVEY NO- TRAVERS 639 PAIKI**

N/v.-Kera , Taluka - Bhuj , Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1 :50,000

PLATE NO.- I

INDEX

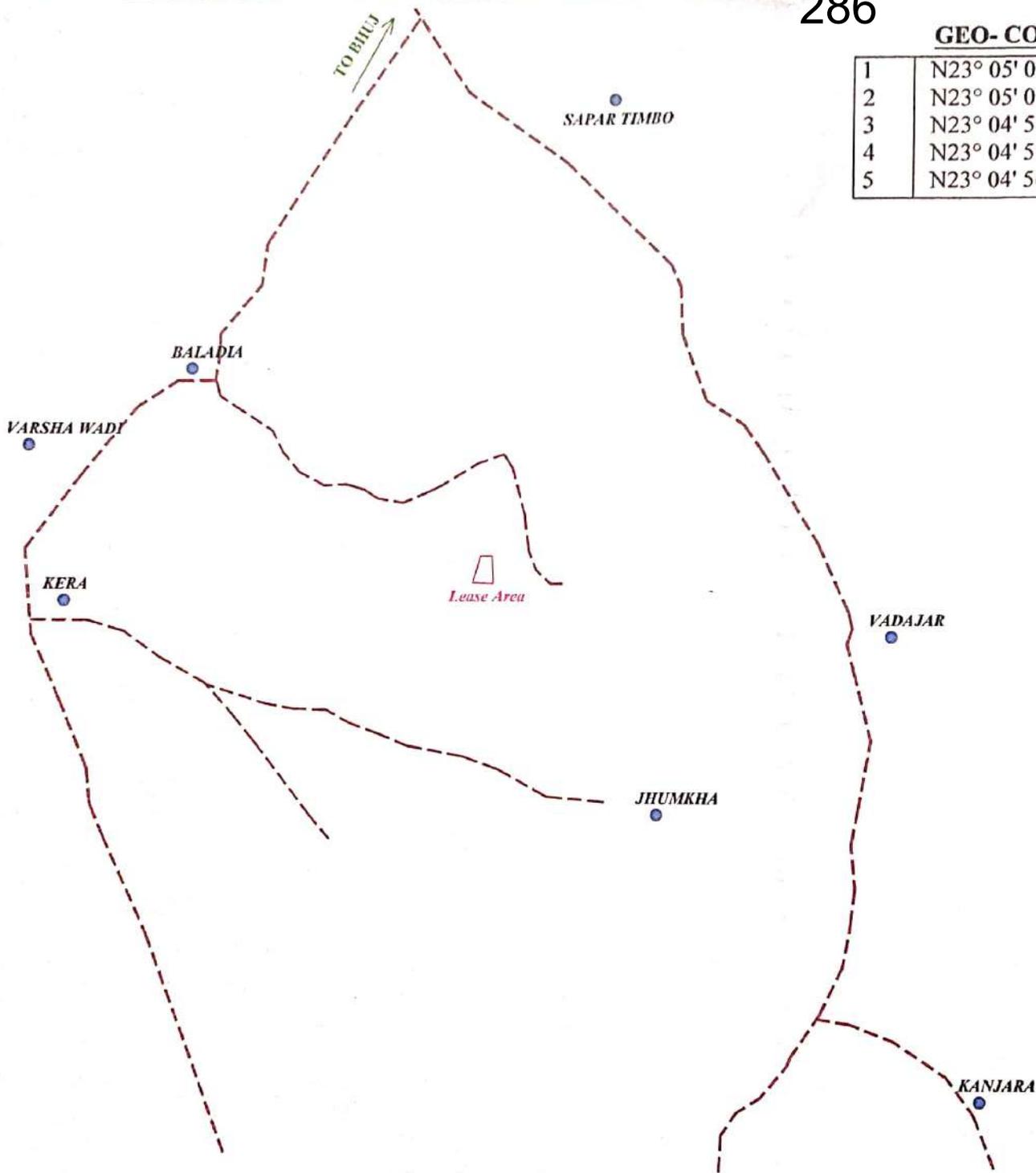
	LEASE BOUNDARY
	VILLAGE
	ROAD
	POND
	NALA

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

LESSOR 	Q. P.

GEO- COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
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INDEX

	LEASE BOUNDARY
	VILLAGE
	ROAD

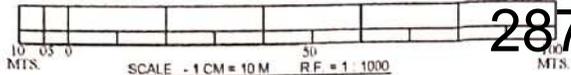
**ROUTE MAP OF SURVEY
NO. - TRAVERS 639 PAIKI**

N/v.-Kera , Taluka - Bhuj , Distt- Kutch (Guj.)
Mineral - Black trap
Lessee- Shri Jadva Ravji Valani
Area- 04.00.00 Hect.

PLATE NO. - 2

CERTIFIED THAT THIS PLAN IS CORRECT AND TRUE TO THE BEST OF MY KNOWLEDGE

LESSEE

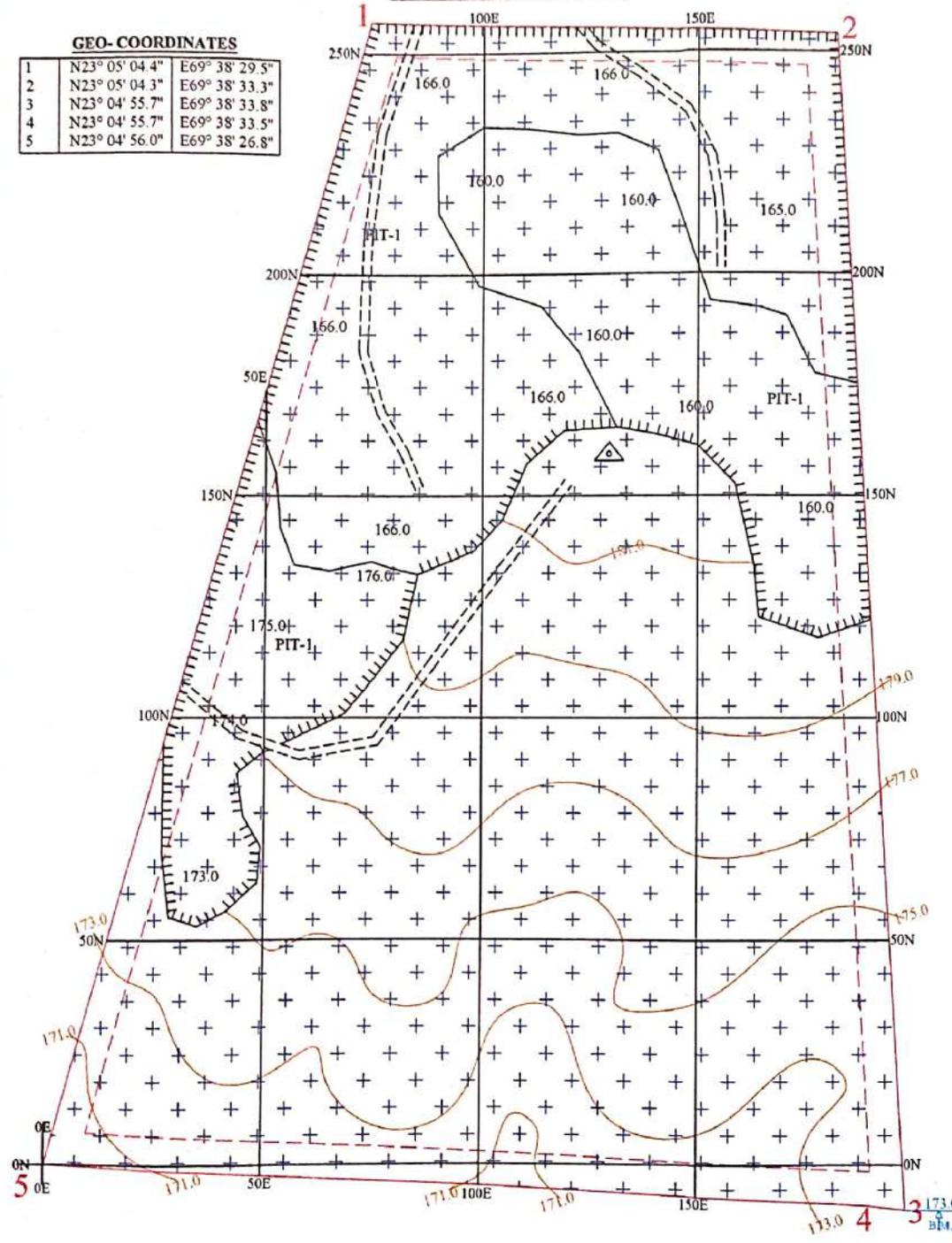


GEO-COORDINATES

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INDEX

	LEASE BOUNDARY
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	CONTOUR
	BENCH MARK
	SURVEY STATION
	GRID LINE
	EXIST. PIT
	ROAD / RAMP
	GOVT. LAND



SURFACE PLAN OF SURVEY

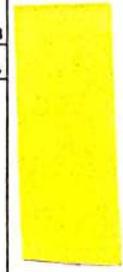
NO. - TRAVERS 639 PAIKI

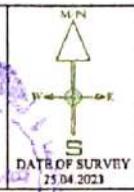
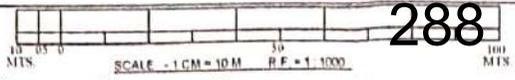
N/v.-Kera, Taluka - Bhuj, Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1 :1000

PLATE NO.- 3

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE
 As Pillar Shown By Lessee

LESSEE





INDEX

	LEASE BOUNDARY
	7.5M. STATUTORY BARRIER
	CONTOUR
	BENCH MARK
	SURVEY STATION
	GRID LINE
	EXIST. PIT
	ROAD / RAMP
	ULTIMATE PIT LIMIT
	SECTION LINE

GEO-COORDINATES

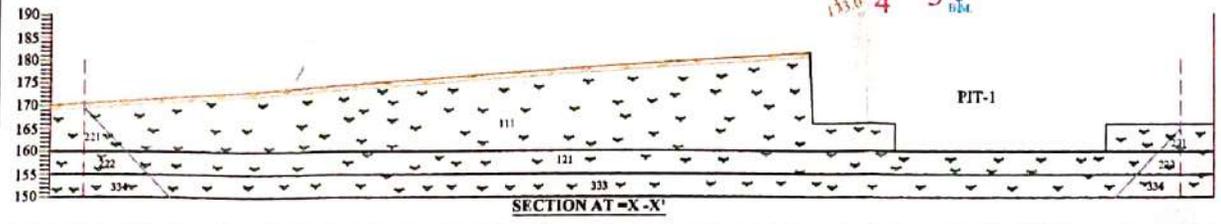
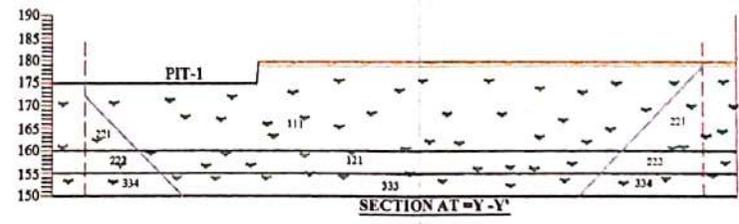
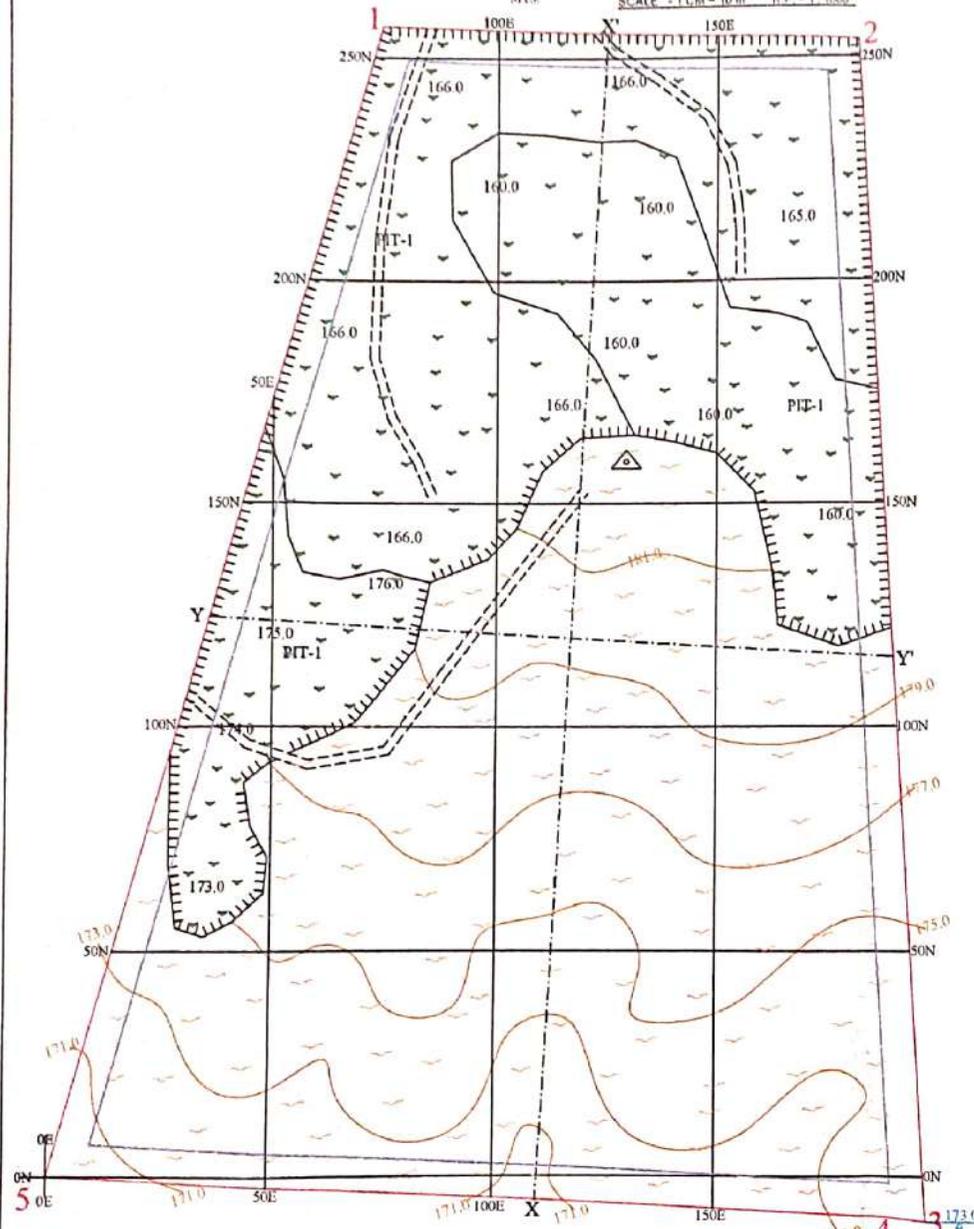
1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
4	N23° 04' 55.7"	E69° 38' 33.5"
5	N23° 04' 56.0"	E69° 38' 26.8"

GEOLOGICAL INDEX

	ALLUVIUM SOIL/ SCREE
	BLACK TRAP

RESERVE INDEX

	PROVED(111,221)
	PROBABLE(121,222)
	POSSIBLE (333,334)



SURFACE GEOLOGICAL PLAN OF SURVEY NO. - TRAVERS 639 PAIKI

N/v.-Kera, Taluka - Bhuj, Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadvn Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1:1000

PLATE NO.- 4

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

(A)



LESSEE

SCALE - 1 CM = 10 M R.F. = 1/1000

DATE OF SURVEY
25.04.2023

INDEX	
	LEASE BOUNDARY
	7.5M STATUTORY BARRIER
	CONTOUR
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	GRID LINE
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	PROP. OFFICE / LABOUR SHED
	PROP. RETAINING WALL
	PROP. MINERAL STACK YARD
	PROP. FENCING
	PROP. FIVE YEAR PLANTATION
	PROP. FIVE YEAR TOPSOIL
	PROP. FIVE YEAR TEMP. SUBGRADE
	ROAD / RAMP
	AFTER FIVE YEAR PIT LIMIT

GEO-COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
4	N23° 04' 55.7"	E69° 38' 33.5"
5	N23° 04' 56.0"	E69° 38' 26.8"

MINE LAY OUT PLAN & SECTION OF SURVEY NO.- TRAVERS 639 PAIKI

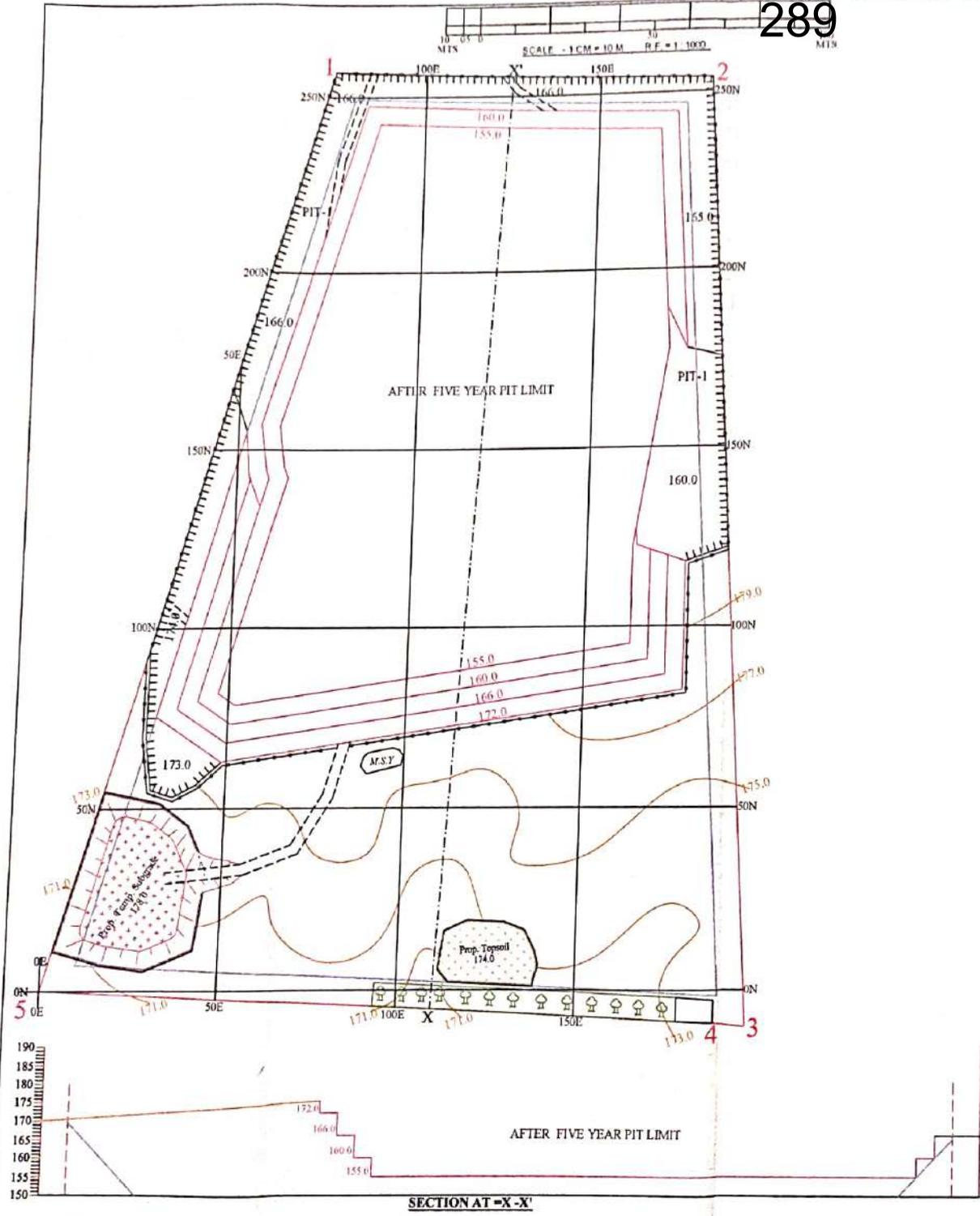
N/v.-Kera ,Taluka - Bhuj , Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1 :1000

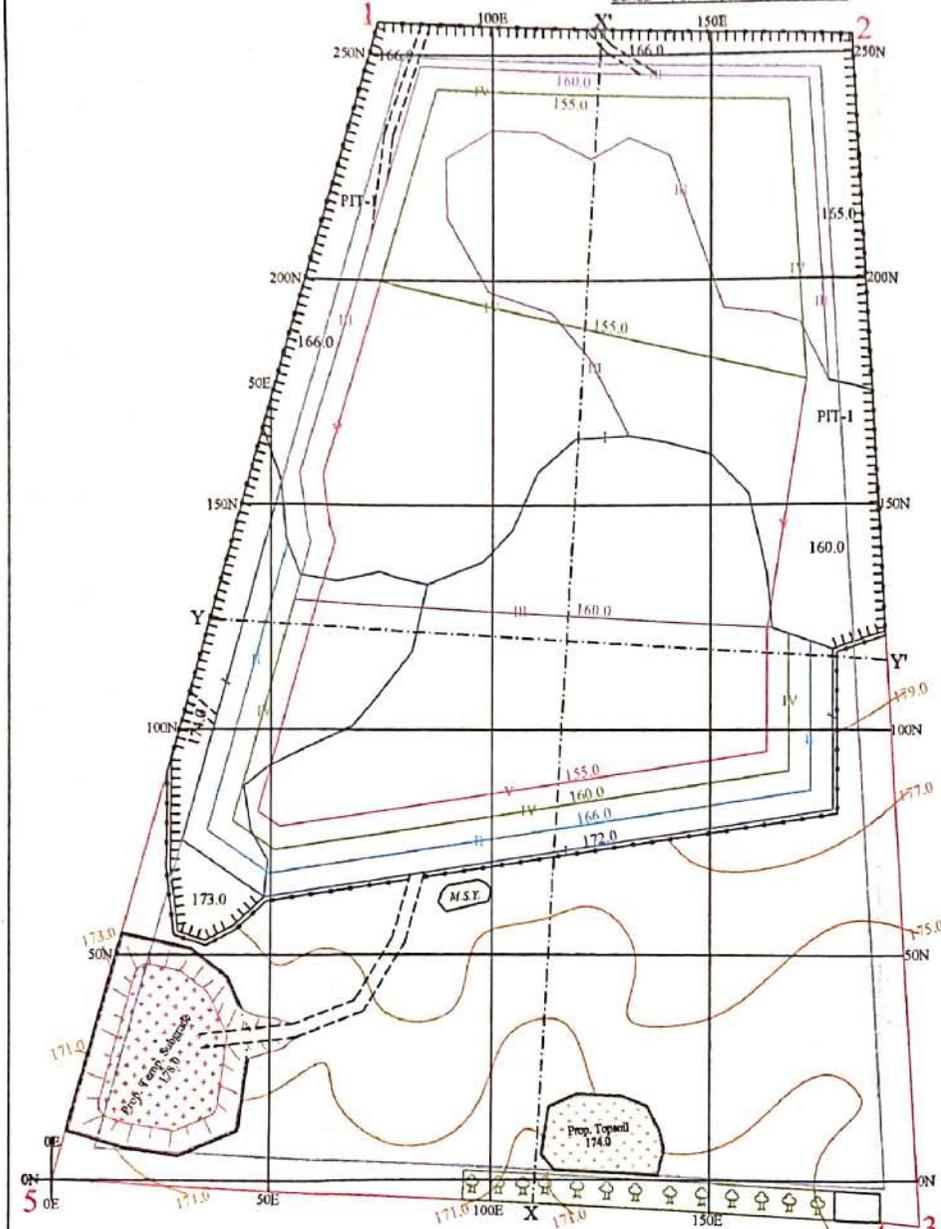
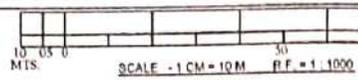
PLATE NO

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE



LESSEE





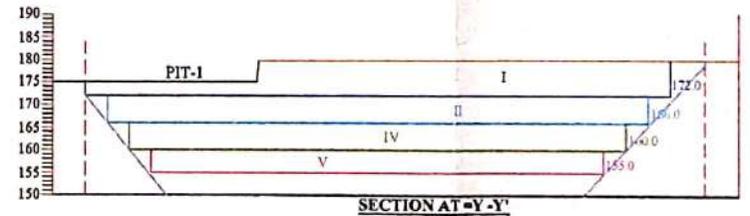
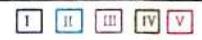
GEO-COORDINATES

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2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
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	PROP. RETAINING WALL
	PROP. MINERAL STACK YARD
	PROP. FENCING
	PROP. FIVE YEAR PLANTATION
	PROP. FIVE YEAR TOPSOIL
	PROP. FIVE YEAR TEMP. SUBGRADE
	ROAD / RAMP

PROP. YEAR WISE WORKING

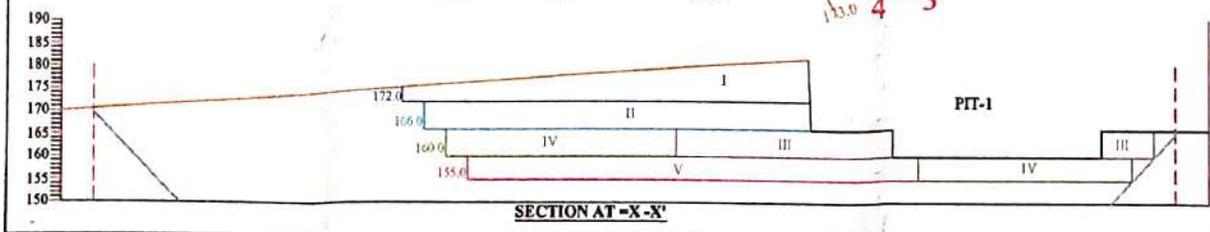


PROP. FIVE YEAR WORKING PLAN & SECTION OF SURVEY NO. - TRAVERS 639 PAIKI

N/v.-Kera, Taluka - Bhuj, Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect., Scale- 1 : 1000

PLATE NO.- 6

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE



LESSEE



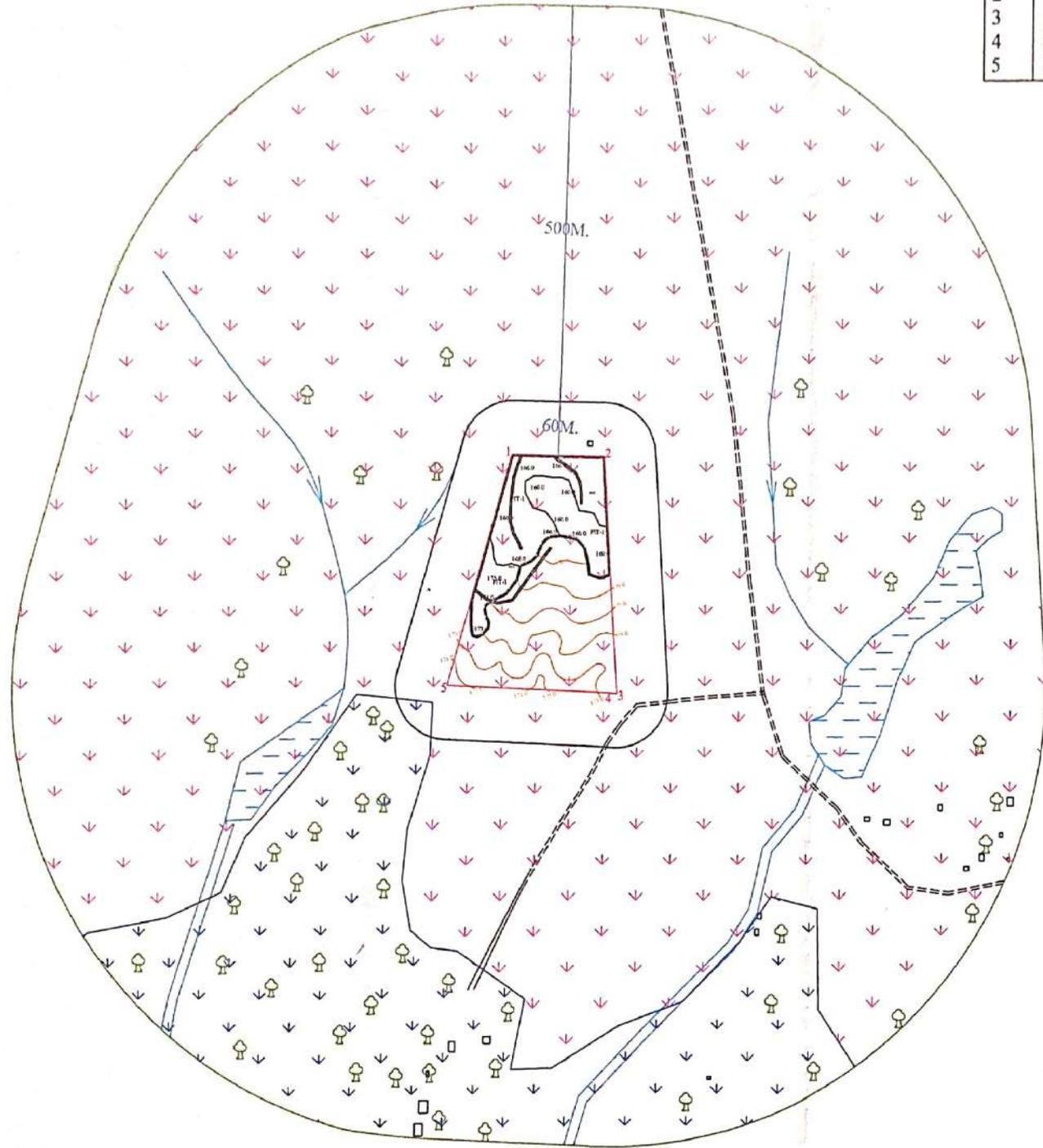
GEO- COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
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	LEASE BOUNDARY
	60 M. BOUNDARY
	500 M. BOUNDARY
	ROAD/ RASTA
	TREE
	CONTOUR
	NALA
	PIT
	HUTS
	POND / ANIKUT
	GOVT. LAND
	A.G. LAND



ENVIRONMENT PLAN OF SURVEY NO - TRAVERS 639 PAIKI

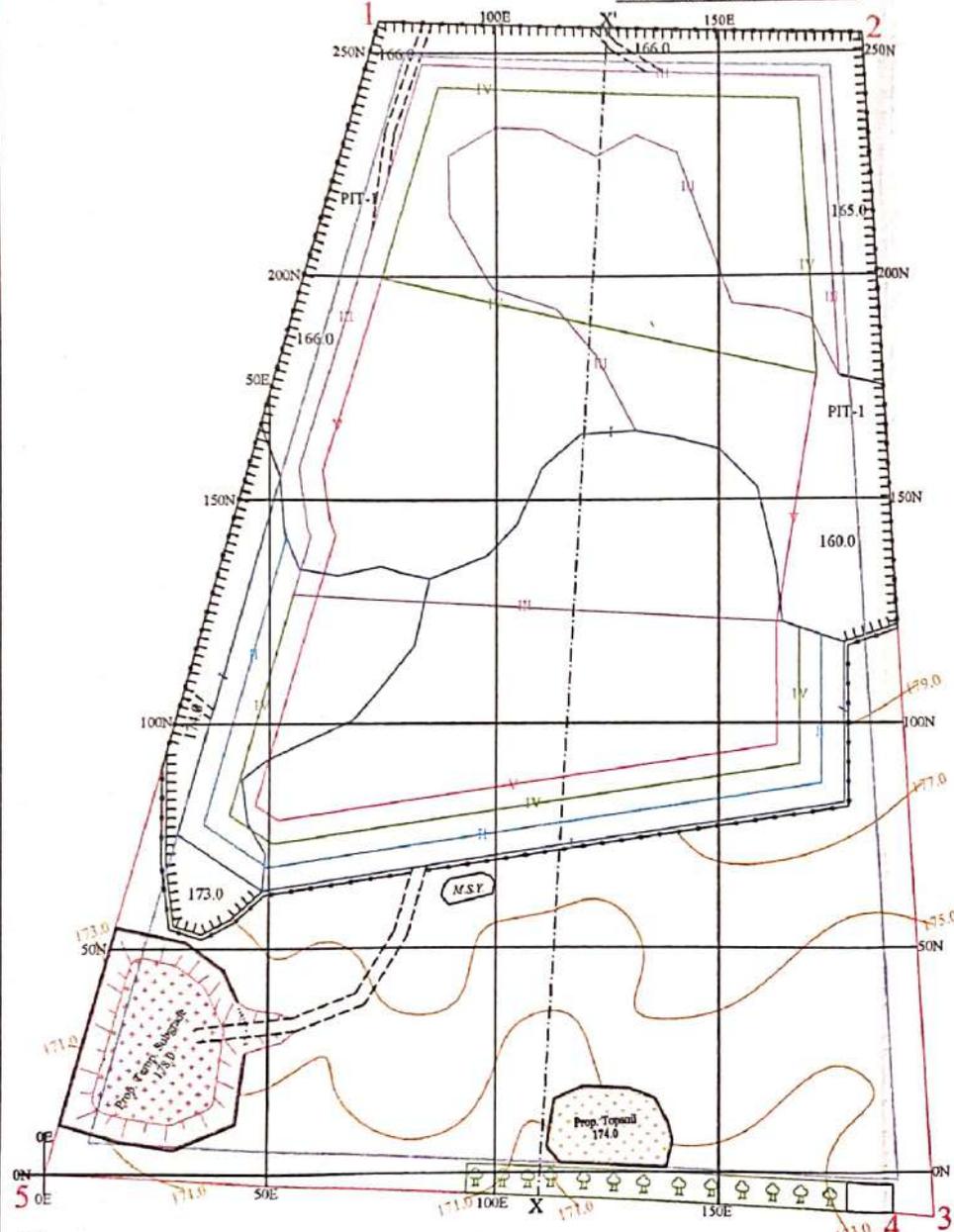
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 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1 :5000

PLATE NO.- 7

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

LESSEE

SCALE - 1 CM = 10 M R.F = 1:1000



GEO- COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
2	N23° 05' 04.3"	E69° 38' 33.3"
3	N23° 04' 55.7"	E69° 38' 33.8"
4	N23° 04' 55.7"	E69° 38' 33.5"
5	N23° 04' 56.0"	E69° 38' 26.8"

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DATE OF SURVEY 25/04/2023

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	PROP. RETAINING WALL
	PROP. MINERAL STACK YARD
	PROP. FENCING
	PROP. FIVE YEAR PLANTATION
	PROP. FIVE YEAR TOPSOIL
	PROP. FIVE YEAR TEMP. SUBGRADE
	ROAD / RAMP

PROP. YEAR WISE PIT LIMIT

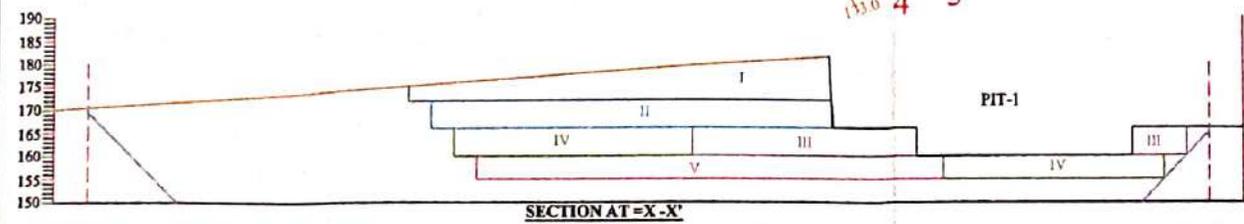
I II III IV V

RECLAMATION PLAN & SECTION OF SURVEY NO.- TRAVERS 639 PAIKI

N/v.-Kera ,Taluka - Bhuj , Distt- Kutch (Guj.)
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1 :1000

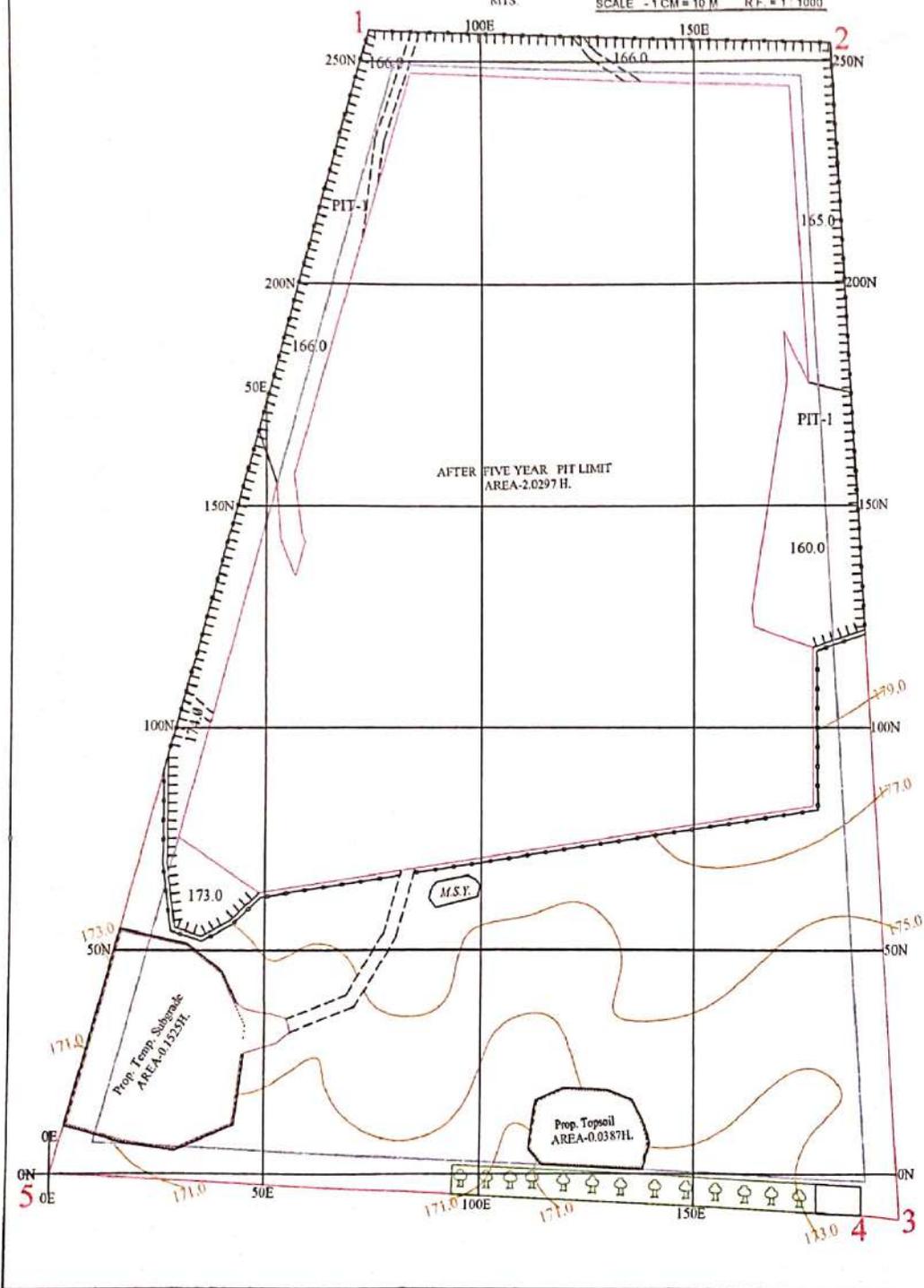
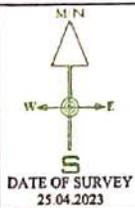
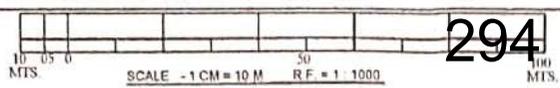
PLATE NO.-

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE



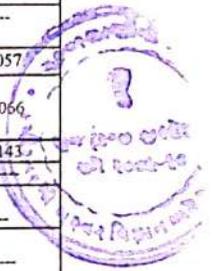
LESSEE





FINANCIAL ASSURANCE

S. No.	Head	Area put on use at start of scheme (in. Ha.)	Additional requirement during scheme period (in. Ha.)	Total (in. Ha.)	Area considered as fully reclaimed & rehabilitated (in. Ha.)	Net area considered for calculation (in. Ha.)
1.	Area under mining	1.7026	0.8261	2.5287	----	2.5287
2.	Storage for top soil	----	0.0387	0.0387	----	0.0387
3.	Overburden / dump	----	----	----	----	----
4.	Mineral storage	----	0.0057	0.0057	----	0.0057
5.	Infrastructure (Workshop, Building etc.)	----	0.0066	0.0066	----	0.0066
6.	Road	0.0194	0.0051	0.0143	----	0.0143
7.	Railway	----	----	----	----	----
8.	Effluent Treatment	----	----	----	----	----
9.	Mineral Separation Plant	----	----	----	----	----
10.	Township area	----	----	----	----	----
11.	Sub Grade Stack Yard	----	0.1525	0.1525	----	0.1525
GRAND TOTAL						02.74.65 H.



GEO- COORDINATES

1	N23° 05' 04.4"	E69° 38' 29.5"
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	LEASE BOUNDARY
	7.5M. STATUTORY BARRIER
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	PROP. RETAINING WALL
	PROP. MINERAL STACK YARD
	PROP. FENCING
	PROP. FIVE YEAR PLANTATION
	PROP. FIVE YEAR TOPSOIL
	PROP. FIVE YEAR TEMP. SUBGRADE
	ROAD / RAMP
	AFTER FIVE YEAR PIT LIMIT

FINANCIAL ASSURANCE AREA PLAN OF SURVEY NO.- TRAVERS 630 BAIKI

N/v.-Kera, Taluka - Bhuj, Distt- K...
 Mineral - Black trap
 Lessee- Shri Jadva Ravji Valani
 Area- 04.00.00 Hect. , Scale- 1:1000

PLATE NO.-10

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

LESSEE



મોજે-કેરા

તાલુકો:-ભુજ

જીલ્લો:કચ્છ

ANNEXURE-A-6

ટ્રાવર્સ સરવે નં
૬૩૯ પૈકી

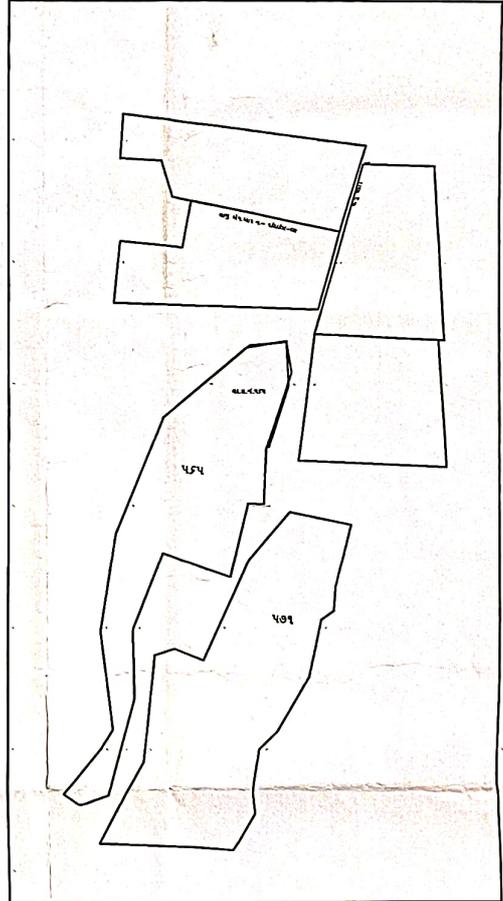
પોસ્ટલ
હે-આરે-પ્રઈઆરે
૪-૦૦-૦૦



એમ.આર.નં:- ૧/૧૪૬/૧૫/૧૬

શી:- જાદવા રવજી વાલાણી

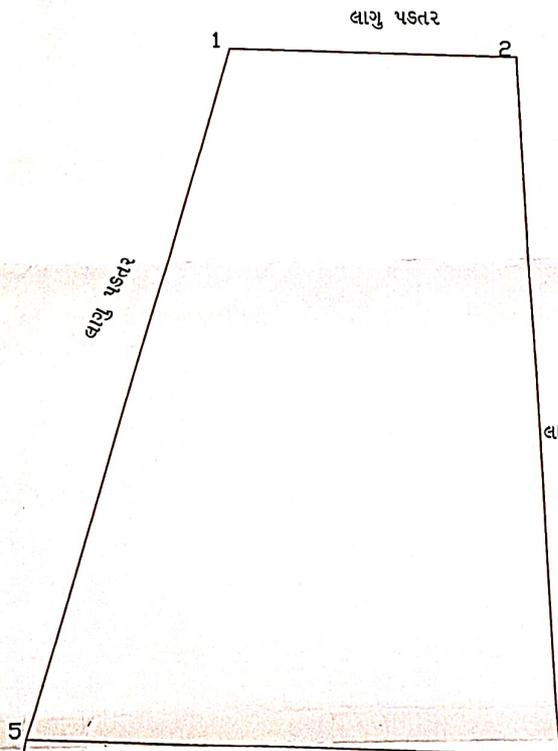
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ખરી વાકલ
અરજ નંબર
પર્યાય નંબર
અરજ આપ્યા તા.
નક્કલ તૈયાર કર્યા તા.
નક્કલ આપ્યા તા.



[Signature]

રજુઆત કરનાર

[Signature]
હિડ કલેક્ટર ઓફિસર
સી.ઈ.સી.રે. કચેરી
ભુજ-૬૩૯



લાગુ પડતર

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4	X=565818.7307	Y=2552756.8374
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લાગુ સન-૫૬૫

ઈ.ન.
રાની (અવારથ)
તા. ૩૧.૩.૨૦૧૬

ઓ.ચકાસણી કરી
રાની (અવારથ)
તા. ૩૧.૩.૨૦૧૬

કલેક્ટર-કચ્છ,



મે. શ્રી કલેક્ટર સાહેબ ખાણખનીજ શાખા ભુજ ના પત્ર નંબર /જીકક/૧૩૦૭૪/સુવતર વિભાગ અને ખાનગી ખાતુ તા.૧૯-૨-૧૬ વાળાથી લીઝ વિસ્તાર ની પૂર્વ માપણી કરવામાં આવી.

[Signature]
સુવતર વિભાગ અને ખાનગી ખાતુ

સ્કેલ:- ૧સેમી. - ૨૦મીટર
માપણી કરનાર:- (વિ.કે.પટેલ)
માપણી તારીખ:- ૨/૩/૨૦૧૬

